Code of Criminal

MR. SPEAKER: I will ask Minister when he comes back to read the statement himself.

थीं मधु लिमये : पहले मुझे प्रतं करने

ৰা জিৰ্ম।

मन्मस महोबम : जब वह मायेंगे ।

Immediately after the passage of the Code of Criminal Procedure Bill, I will allow one hour for brief speeches for two or three minutes by members who are affected by the recent floods in Guiarat and Rajasthan to impress upon the Government the need for appropriate action.

भी हुकम चन्द कछवाय (मुरेता) : ग्राप्त्यक्ष महोदय, मध्य प्रदेश के सदस्यों को भी मौका दिया आये।

जीमती सहोबराबाई [राय (सागर) : ग्राध्यक्ष महोदय, मध्य प्रदेश में भी बाढ ग्राई है।

ग्रध्यक्ष महोदय: यह बिल पास होने के बाद ग्राप भी कह लीजिएगा।

11.48 hrs.

CODE OF CRIMINAL PROCEDURE BILL.--contd.

CLAUSES-contd.

MR. SPEAKER: Further clause by clause consideration of the Bill to consolidate and amend the law relating to Criminal Procedure, as passed by Rajya Sabha.

This Bill must be disposed of within two hours. That is the commitment in this House. The House was devoting the whole of its time Saturday to this.

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New Clause ClifA

SEPTEMBER 1, 1973 Proceeding Bill

SHRI MADHU LIMAYE (Banks): I beg to move.

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Page 148, after line 4,-insert-"485A. (1) When any person under the age of fifteen years is sentenced by any Criminal Court to imprisonment for any offence, the Court may direct that such person, instead of being imprisoned in a criminal jail, shall be confined in any reformatory established by the State Government as a fit place for confinment, in which there are means of suitable discipline and of training in some branch of useful industry or which is kept by a person willing to obey such rules as the State Government prescribes with regard to the discipline and training of persons confined therein.

(2) All persons confined under this section shall be subject to the rules so prescribed.

(3) This section shall not apply to any place in which the Reformatory Schools Act 1897. is for the three being in force". (261)

ग्रध्यक्ष महोदय, मेरा यह मण्डवन कोई नया संजोधन नहीं है। जे वर्तनान किमनिल प्रोसीजर कोड है. उस की धारा को मंत्री महोदग ने नये बिल में काटने का निर्णय किया है। इस का कारण तया है, यह मेरी समझ में नहीं आया। यतमान कोड की घारा में वह प्रावधान है कि मदि पड़ह साल, या उस में कम उम्र के लडकों की सजा हो जाती है. तो उन को जेल में खाने के बजाये रफमेटरी में भेज दिया जाय। मब इस धारा को जाट देने के बाद में मंत्री महोदय से जानना चाहता ह कि क्या उन की बाप डेला में मेज देंगे? जेली में जा बम उस के लहके होने हैं उन के साथ बड़ी ज्यादती होती है। मंत्री महोदय कोमते हैं, भीर स्वराज्य के पहले के जमान में जो से म जेनों में पह Mar Berge · · · · · ·

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षुके हैं उन की यह मानूम है कि जेसों में बो बड़ी उन्न में खूब्बार कैवी होते है उन के साथ रह तरह के अत्याचार करते हैं। ऐसी हालत में मैं यह मुनासिव नहीं समझता हू कि 15 साल से जिन की उन्न कम है उन को भाप रिफार्मेटरी में मैजने के बजाय जेलों में मेजें। प्रमार मंत्री महोदय बतलाएये कि उन्होंने इस घारा को क्यों हटा दिया है तो में अपने मंगोधन पर पुनर्विचार करूगा। लेकिन अगर कोई कारण नही है और उन्होंने ठीक ढग से इन के ऊपर नही सोचा है तो मेरा सुझाव है कि इस संगोधन को मानें झौर वर्तमान किमिनल प्रोसीजर कोड की जो धारा है उस को नये बिल में भी समाविष्ट करें।

SHRI DINESH JOARDER (Malda). I also support the amendment moved by Shri Madhu Limaye, on the ground that minors, women and other invalid persons, if they have been convicted of any offence, should not be sent to, the prison as ordinary prisoners. We are also discussing this item in the Indian Penal Code Bill as regards juvenile offenders and other similar offenders, to the effect that they should not be in any case treated as veteran criminals and they should not be sent to the prison to be associated with those veteran prisoners who spoil their fature lives. Even for a short period of detention, during the under-trial proreedings or during investigation, clause 437(1) says:

"Provided that the Court may birect that any person under the age of 18 years or any woman or any sick or infirm person, accused of such an offence be released on bail."

So there is a provision for releasing this type of offenders on bail. Under any circumstances whenever they are brought to the court, they should be released on bail. So, even the framers of the Bill had the intention that this type of offenders should not be sent to the prison to be associated with the veteran criminals and spoil their lives. So, when there is such a provision which you have inserted in the Bill for releasing them on bail during under-trial or during investigation time, why should you not keep a specific provision also for not sending them to the prison to be assoclated with the veteran criminals? So, I support the amendment moved by Shri Madhu Limaye and I request that the amendment may be accepted.

भी राम रतन शर्मा (बादा). ग्राध्यक्ष महों-दय, श्री मधु लिमये के सप्तोधन का मै स्वागत करना हू ग्रीर उसका समर्थन करना हूं । मंत्री महोदय मे मैं यह ग्रायह करना चाहना हूं कि यह सर्वमान्य सिद्धान्न है ग्रीर पूरे किमि-नल ला का यह मंशा है कि ग्रन्गाधियों को मुधारा जाय । खास तौर में जहा पर छोटे बच्चों का ग्रीर ग्रीरनो का प्रध्न है वहा नो उनको उन किमिनल्म के साथ न रखा जाय जो कि मुधारे नही जा सक्ने । इसलिए मैं ग्रायह करूंगा कि इसको ग्रच्छी नरह ने मोचे ग्रीर इस मुधार को स्वीकार करने की 271 नरे ।

SHRI G. VISWANATHAN (Wandiwash): Sir, I support the amendment moved by Shri Madhu Limaye, in the sense that the ultimate purpose of punishing the people is not to make them worse criminals but to reform them in the sense that those who are below 16 years of age are to be moulded; on the other hand, if you send them to the prison along with the habitual criminals, their condition will become worse and they cannot be reformed at all. So. either they must be sent to the reformatories or the borstal schools. It is very unwise to send them to the prison which will make them only worse criminals. So, I think that the Government should accept the amendment moved by Shiri Madhu Limaye.

SHRI R. V. BADE (Khargone): I want to support Mr. Limaye on SEPTEMBER 3, 1973

### [Shri G. Viswanathan]

this point. The object is to reform an accused person, and not to punish him, so that his future will not be spoiled. Therefore, I do not know why the Joint Committee omitted the criginal section and why the hon. Minister had brought this Bill in this form. Since the object is reformatory and Mr. Madhu Limaye's amendment seeks to realise that objective, I support his amendment.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFF-AIRS AND IN THE DEPARTMENT OF PERSONNEL SHRI RAM NIWAS MIRDHA: I agree with the hon. Members that children should not be sent to jail but should be treated in a special school. Shri Limaye's amendment takes us back to the old code where this clause found place which also provided. This section shall not apply to any place in which the Reformatory Schools Act, 1897, is for the time being in force. When the Code wa framed they put in this clause so that this section would not be enforced in places where there are Reformatory Schools. Since the adoption of the Code, the Reformatory Schools Act and its improved variety the Children's Act were made applicable in such large areas that this section had become obsolete. Almost every State has enacted its own Children's Act. Kindly see clauses 360 and 361 of the Bill, in clause 360 you will find "When any person not under twentycne years of age is convicted of an cffence....." 15 years has been increased to 21 years in that clause. Another important change has been made in clause 361 where it says: "Where in any case the Court could have dealt with an accused person under section 360 or under the provisions of the Probation of Offenders Act, 1958, or.....but has not done so, it should record in its judgment the special reasons for not having done so." Our policy is that in cases coming under the Probation Offenders Act or the Children Act, these Acts should be applied. If the Courts want to make an exception, it has to record the special reasons. This is an improvement in that sense.

SHRI MADHU LIMAYE: Make it mandatory; I have no objection.

SHRI RAM NIWAS MIRDHA: We thought about this. Unless we have the requisite number of reformatory schools and children's institutions where they could be sent, this could not be done. The State Governments have been requested on a number of occasions that they should make more and more use of these provisions and more reformatory schools should be Opened children should and be treated in a special way. From that point of view this provision is an improvement on the amendment.

श्री मधु लिसये : ग्रध्यक्ष महोदय, सब के लिए करें तो मुझे कोई एतराज नहीं है ।

अध्यक्ष महोदय, यह बच्चों का सवाल ह, इस तरह से कैसे छोड़ा जा सकता है । अगर उनको मैनडेटरी करना है तो हमको कोई एतराज नहीं है ।

SHRI DINESH JOARDER: The minister says some States have adopted measures for juvenile offenders, but not all the States. So, why not make a provision in this Code so that it may be applicable to all the States?

SHRI RAM NIWAS MIRDHA: I have pointed out the practical and administrative difficulties. Unless it is implemented in the right spirit, what is the use of making such a provision?

MR. SPEAKER: I will now put amendment No. 261 to the House. Amendment No. 261 was put and negatived

Clause 436-(In what Cases bail to be taken.)

SHRI DINESH JOARDER: I beg to move:

Page 148, line 7, for a "non-bail-.able" substitute "an' (187)

Page 148, line 7, for "a non-bailwithout warrant" (188)

Clause 436 is the beginning clause of chapter XXXIII containing provisions as to bail and bonds. Clause 436 states that bail should be granted only to those persons who have been arrested or brought before a court other than persons accused of a and arrested non-bailable offence without warrant. That means, if a person is arrested for an offence which is non-bailable and is detained without a warrant, in that case there is no discretion for giving him bail. I want that the words "non-balaable" and "detained without warrant" should be omitted" so that the discretionary power of the court to grant bail should be applicable to all categories of accused persons. The Second proviso to this clause states:

"Provided further that nothing in 'this section shall be deemed to affect the provisions of sub-section (3) of section 116"

Section 116 provides for the proceedings to be adopted in cases where a bond is to be executed for maintaining peace and law and order, If the enquiry is pending, there is the discretionary power of the court for releasing him on personal bond or a bond to be executed by his sureties, By this second proviso you have taken away that discretionary power of the court,

In that case, as the cases mentioned in sub-clause (3) of clause 116, during the pendency of an inquiry for submitting or for executing a personal bond or security for main-

taining peace and order, in those cases you have taken away the discretionary power of the court. So, I would request that this clause should be amended as I have suggested so that the discretionary power of granting bail may be given to the court, irrespectively of any class of offences or the circumstances under which the offenders have been brought to the court. I would request the Minister to accept my amendments

श्री राम रतन शर्मा (बांदा) : ग्रध्यक्ष महोदय, मैं इस ग्रमेंडमेंट के वारे में जो श्री जोग्रारदार ने प्रस्तुत किया है दो शब्द कहना चाहुंगा। 116 क्लाज, सव क्लाज 2 के बारे में ग्रापने जो कहा है, वह बहुत सही वात है। इलाहाबाद हाई कोर्ट की बात मझे मालम है इलाहावाद हाईकोर्ट की रूलिंग है कि 107, 117 ग्रीर 151 जाब्ता फौजदारी में जिनको लाते हैं, उनके लिये बेल का प्रोवीजन लाग् नहीं होता है, उसको ठीक करने के लिये ग्रापने 116(3) में आपोजीशन पार्टीज को जो वेल का प्रावीजन दिया है, वह अच्छी बात है, क्योंकि वह एक्यूज्ड परसन नहीं है, उन्होंने कोई आफेन्स कमिट नहीं किया है। परन्तु प्रस्तुत सुधार के संबध में उक्त बात लाग नहीं है। ग्राप उत्तर में कहेंगे कि---

"or appears or has brought before a court"

से वारन्ट की बात कबर हो जाती है। लेकिन मेरा ग्राग्रह यह है कि यह सैक्णन हैपिलीबर्डेड नहीं है । इसलिये जहां वारन्ट की वात ग्राई है, वहां पर यह ग्राजाये

with or without warrant-

तो बात बिल्कुल साफ हो जाएगी

Procedure Bill

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SHRI B. R. SHUKLA (Bahraich): There appears to be some confusion resanding the provisions of this section. If a person is arrested in pursuance of a warrant, there in the warrant itself it is written whether a person would be released on bail or not. Therefore, the suggestion becomes super-Auous. So far as the suggestion of Shri Joarder that the discretion to allow bail to all persons irrespective of the offence should be given to the courts is concerned, my submission is that it would go to the very root of the matter because there are certain offences which have been designated as bailable while there certain other offences which have been designated as non-bailable. The power to refuse bail is vested with the judiciary in cases where the those offences are punishable with life imprisonment. As far as section 116 is concerned, the power is not taken Cr. PC a away. Under section person is required to furnish bail only for maintaining peace and good behaviour during the pendency of the inquiry. In default of the execution of the surety bond he has to be sent to the lock up, not otherewise. Therefore, the provisions are perfectly reasonable and they are in consonance with the previous position of law as it was obtaining in the country for the last more than half a century.

ĸ. NARAYANA RAO SHRI (Bobilli). The mere fact that this particular provision has been there for the past fifty years is no answer for retaining it. There is an apparent anomaly between this position and the position we have taken earlier. Under the new provision the period of detention cannot exceed 60 days If he wants to extend it further he has to give the reasons. That is the position taken by the Code. What is the purpose of arresting and detaining a person? The purpose is that he should not be allowed to obstruct the enquiry. Once the charge-sheet has been submitted in a court of law, what is the necessity of detaining a

person ? Where is the need for nonbailable offences? The very distinc. tion between bailable and non-bailable offences seems to me an anamolous one. Even though it is a murder case, till it is proved, he is presumed to be innocent. Why should he be kept in detention? It is virtually a detenion and imprisonment of ۵ person without trial. Therefore, this is a matter which requires serious consideration by the Government, I know cases where the people have been detained for nothing. Sometimes, it happens that a Derson may be found innocent and may be acquitted So, this distinction between baflable and non-bailable offences should be taken away. Once an investigation is completed, the person should be allowed at large and, after he is convicted, he will take the punishment under the law.

SHRI RAM NIWAS MIRDHA: Sir, the amendments suggested by Shri-Dinesh Joarder, if accepted, will completely obliterate the distinction between bailable and non-bailable offences Bailable and non-bailable offences have been listed according There are some very to the severity serious crimes against individuals and society in which bail cannot and should not be given automatically This is a very healthy distinction based not only on past practice but also keeping in view the interests of society as a whole. Distinction between bailable and non-bailable offences must be maintained.

In this Bill, we have tried to liberalise bail provisions. We have provided for anticipatory bail. In certain cases, we have said that people could be let off on bail if the investigation is taking too long a time. We have tried to liberalise the provisions so far as bail is concerned. But the basic distinction between bailable and non-bailable has to remain. The courts have interpreted bail provision liberally. I think, that will serve the ends of justice.

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MR. SPEAKER: Now, I put Amend-Page 148, line 34ment Nos. 187 and 188 to the vote of for "Provided further that" substithe House, tute "and" (249) Amendments Nos. 187 and 188 were Page 148, line 36,--put and negatived. omit "if he it otherwise entitled" (250)MR. SPEAKER : The question is : "That Clause 436 stand part of Page 148,--the Bill". omit lines 37 and 38. (251) The motion was adopted. Page 148, line 40,---Clause 436 was added to the Bill omit "that there are not reasonable" (252) Clause 437-(When bail may be case of non-bailable taken in Page 148, lines 41 and 42offence). omit "grounds for believing that SHRI DINESH JOARDER: I beg to the accused has committed'a nonmove : bailable offence, but" (253) Page 148,---Page 149,--for lines 28 to 30, substituteomit lines 3 to 20. (254) "Court, he shall be released on Page 149, line 23,bail, if he is prepared to give such for "sixty" substitute "ten." (255) bail, unless the Court is of opinion that the same shall be refused in order to secure his attendance at Page 149, line 24,--the trial : for "during the whole of the said period" Provided that in all cases where bail is refused the reasons for such substituterefusal shall be recorded in writing ;" (144) "for any time or reason whatsoever" (256) Page 148, line \$1,---Page 149, hne 25,--after "Provided" insert "further" omat "unless for reasons" (257) (145) Page 149,---Page 148, line 28,---omit line 26, (258) for "may" substitute "shall' (246) भी मध्र लिसबे : यत्वल महोदव, मैं Page 148, line 28,---एक गुजारिश करना चाहता है। इग झारा के omit ", but he shall not be so reheased if there" (247) क्लाब के बारे में हन लोगों को सबत एतराज है सौर इनमें काफी सुधार की गुंजा-Page 148 .---इस है। लेकिन कभी बात करने का मौका ही

omit lines 29 to 33, (348)

SEPTEMBER 3. 1973

[श्री मधु लिमये]

लहीं मिला। क्या मैं भापसे विननी कर सकता हुं कि कुछ समय के लिए जैसे 76 धारा के बारे में किया भौर उसका रास्ता भी निकला उसी तरह से इसको भी विद्होल्ड किया जाये भीर इस बीच में हम लोग बात कर लेंगे।

श्वी राम निवास निर्धाः दो घंटे रह गए हैं, प्रगर प्राप समझते हैं कि इस वीच में बात हो सकती है तो बातावीत के लिए हम इमेगा तैयार है।

श्री मधु सिभयेः दो घटे बहुत होते हैं सुबार के लिए । ग्रभी पांच मिनट में बात करते हैं।

SHRI DINESH JOARDER: Day before yesterday, on Saturday last, we adopted one amended clause 167. Amendment No. 280 was moved by Shri B. R. Shukla; that was accepted by the Minister and was passed in the House. That amended provision of Clause 167 is totally contradictory to the provisions of Clause 437....

MR. SPEAKER: I pays on to the next Clause. You discuss this with them meanwhile.

कितना समय झाप चाहते हैं ?

स्वी मधु लिनवे : एक भाध घंटा । यह कोई ऐसा बिल है कि घड़ी देखनर ही पास किया आये ?

श्रध्यक्ष महोदय : घड़ी कहां तक मापका आप देगी । ग्रापने कितना समय पहले लिया, फिर सैटर्डे को समय लिया भौर फिर हाउस ने फैसला किया कि दो पंटे में माज हो जायेगा

तो यह भो क्या पड़ी का कसूर है।

SHRI DINESH JOARDER : It should be taken up later.

MR. SPEAKER: Yes, it will be taken up later. भाज लंभ मावर रख देंचे उसमें जो भी बात धापने करनी है वह कर लें, पीछे की भी बात धौर धाये की भी बात । बैसे लंभ धावर रखना तो नहीं बाहिए लेकिन रख देते हैं ।

Clause 438—(Direction for grant of bail to person apprehending arrest)

MR. SPEAKER : Now we take up Clause 438.

SHRI RAM NIWAS MIRDHA : I move :

Page 149, line 43, for "an officer of the police", substitute: "a police officer". (83)

**थी राम रतन शर्मा**ः ग्रध्यक्ष महोदय, मेरा स्रोरल भ्रमेण्डमेंट है। मैं बहुत थोड़ा टाइम लंगा।

यह जो 438 क्लाज है, मन्ती जी ने इस बिल में एक नयी चीज समझ कर रखा है लेकिन मेरे विचार से गरीबों के लिए यह हितकर नहीं होगा । इससे उनको कोई फायदा होने वाला नही है । इसमें जितने भी ब्लैकमार्केटियर्स हैं, होर्डर्स हैं या बड़े आफेन्स कमिट करने वाले जो बड़े भादमी हैं, जो पैसे वाले हैं वे एन्टीसिपेटरी वेल ले लेंगे भीर जिस मामय से भापने इसको रखा है कि गरीब भादमियों को कुछ फायदा होगा वह होने वाला नहीं है । ऐसी स्थिति में मंत्री महोदय से मेरा भाषह है कि इस क्लाज को भाप भानटब्देदर हटा दें ।

SHRI RAM NIWAS MIRDHA: The problem was very seriously discussed in the Law Commission as well as in the Joint Committee. Even now certain High Courts have permitted some sort of anticipatory bail.

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Therefore, it was thought necessary that some such provision would be necessary. But we have laid down certain conditions and safeguards so that this provision is not abused by persons. For example, if you see sub-clause (2), there it is laid down :

"When the High Court or the Court of Session make a direction under sub-section (1), it may include such conditions in such durections in the light of the facts of the particular case, as it may think fit, including-

(1) a condition that the person shall make himself available for interrogation by an officer of the police as and when required; ."

Then, there are other conditions also. So, I think this clause along with these conditions is quite satisfactory.

MR. SPEAKER ' Now, the question is :

Page 149, line 43, for "an officer of the police", substitute "a police officer". (83)

The motion was adopted

MR. SPEAKER : Now, the question is :

"That clause 438, as amended, stand part of the Bill"

The motion was adopted.

Clause 438, as amended, was added to the Bill.

Ciauses 439 to 456 were added to the Bill.

Clause 457-(Procedure by police upon seizure of property.)

SHRI RAM NIWAS MIRDHA : I move :

Page 155, line 19, for "appear", substitute:

"to appear". (84)

श्री मधु लिमये : ग्रध्यक्ष महोदय, ग्रस्प इतने झागे चले गये ? केवल तरमीम नही है इसलिये क्या एकदम से बोट हो जायेंगे ?

धान्यस महीदम आप कहा थे ?

श्वी मधु सिमये. मैं तो यही बैठा हूं, श्राप ने 439 से 456 क्लाज तक पान कर दिया।

ध्रध्यक महोदय : भाप जरा चौकन्न रहा कीजिये । मैंने खास तौर ने पूछा था ।

श्री मधु लिमवे : मैने सूना ही नही ।

**धध्यक्ष महोदय : ध्राप वानें जरा कम** कीजिये ।

भी मधु लिमथे : एमा कैमे हो सकना है? यह सी० ग्रार० पी० सी० है। ऐसा नहीं है कि इसमें हमको किस चोज पर ग्राक्षेप, ग्राब्जेक्शन नहीं है। इमलिये ग्राप इकट्ठा बोट मत लीजिये।

MR. SPEAKER : What is all this? I have put them before the House. You were not getting up.

SHRI MADHU LIMAYE : I was under the impression that it was clause 439.

MR. SPEAKER : Now, I will put amendment No. 84 to the vote of the House.

भी सार० वी० वड़ें : मेरा कहना यह है कि जब यह ज्वायेंट कमेटी में वा उस समय जो सुझाव रखें गये उस पर तो मंत्री महोदय ने साब्येक्शन नहीं किया, लेकिन पॉलियायेट में सौर वालें कह रहे है, सौर फ्रमेंडमेंट दे रहे हैं।

झम्मका महोदयः प्राप भी दे रहे हैं, वह भी दे रहे हैं। यह नो उनका हक है। MR. SPEAKER : Now, the question is:

Page 155, line 19, for "appear", substitute "to appear". (84)

The motion was adopted.

MR. SPEAKER : Now, the question is :

"That clause 457, as amended, stand part of the Bill."

The motion was adopted

Clause 457, as amended, was added to the Bill.

Clauses 458 to 467 were added to the Bill.

Clause 468—(Bar to taking Cognizance after lapse of the period of limitation.)

MR. SPEAKER: There are two amendments, Shri Joarder.

SHRI DINESH JOARDER: I beg to move :

Page 158-

for lines 2 and 3, substitute

"Court shall take cognizance, in any case, after the expiry of the reasonable period of time within which the complaint could have been brought to the court unless otherwise debarred due to circumstances beyond the control of the complainant or the police officer, as the case may be." (229)

Page 158-

Omit hnes 4 to 9. (230)

Sir, this is regarding period of limitation. This is about certain offences to be taken cognisance of by the courts. It says:

Except as otherwise provided elsewhere in this Code, no Court shall take cognization of an offence of the difference of an offence section '2 after the expiry of the period of finitation.

The period of limitation shall be-

(a) 6 months if the offence is punishable with fine only ;

(b) 1 year if the offence is punishable with imprisonment for a term not exceeding 1 year.

(c) 3 years if the offence is punishable with imprisonment' for a term exceeding 1 year but not exceeding 3 years.

Now, Sir, we have already discussed in the past when we were discussing certain earlier clauses.

SHRI MADHU LIMAYE: You may please put every clause separately.

यह किमिनल ला है, व्यक्ति स्व्तंद्रता का मामसा है। मैं जनरल बात कह रहा हू कि माप हर क्लाज को म्रलग म्रलग रखिये।

म्राच्यक्ष महोदय मैं ने घाप में पूछा था,ग्राप कुछ बोने ही नही ।

भी मधु लिमये कोई कोई क्लाज कहता है, कोई कोई क्लाज कहता है, इस गडवड में सनने में नहीं साता ।

MR. SPEAKER: Please do not interrupt the hon. Member.

श्वी मध्नु लिमये : यह क्रिमिनल प्रो-सीजर कोड है यह एक बुनियादी कानून फडामेन्टल प्रोमिजर की बात है।

SHRI DINESH JOARDER: These provisions of the Criminal Procedure Code were made by the British Government to suit their purposes. That is why we fought against it. We fought against these very opprovive measures. I think we should be given

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sufficient time and opportunity to discuss the different clauses. While discussing the earlier clauses we have expressed our resentment over delays of the proceedings and delays of the investigations. If such delay takes place what is the fate of the accused persons? The police officer, at a convenient time of the period of 3 years. refers it to the court. The court has to take cognizance of that. The trial begins. You have not also specified anything as regards the completion of the investigation.

So, there is no timelimit excepting for the summons cases where there is provision for completion of the enquiry and investigation within the period of six months. These delaying tactics of the police officers will lead the accused persons to a very dangerous position.

I, therefore, object to this provision that the courts shall take cognizance of offences within a period of three years and then the Courts will start the trial and then the trial will go cn. How long will it go on? That has not been specifically provided except in the cases of summons procedure. In these cases, for a longer period, the accused person will be kept on hanging. This is a very dangerous clause. I want this three year's provision and one year provision to be omitted and in that case, a shorter period should be there for the purpose of limitation. Generally what we find is this. I may mention that some incidents took place when West Bengal Government was led by the 'eftist party And big capitalists instituted certain cases against the pcasant workers and the labour workers. At that time, the police offivers did not dare to go to the court. Now they have come up to the Central Government when these cases are three or four years old. Why are they sending those cases after three or four years? The accused person is being sent to the jail and he is under detention. What will happen to the witnesses? After three years, what

will they remember? How will you conduct the cases in the courts? The witnesses shall have no memory after the lapse of three or four years. Even after the lapse of one or two years, how can you ensure a fair justice being administered to the accused person? You will have to limit the period of limitation to a certain short period and that should be for two or three months. I have moved my amendment and I am strongly opposed to this period of three or four years. I would request the Minister that the clause should be suitably amended and the courts shall take cognizance within a period of two months-the maximum period must be sixty days. In other provisions you have kept the period of sixty days. That is in regard to releasing a person on bail or completion of investigation of cases and in case of summons cases. Similarly, in this case also, the period of limitation for taking cognizance of the offences by the court should be not less than sixty days. I have moved this amendment and I request the hon. Minister to say something on this.

श्री राम रतन झर्मा ' यह ग्राण्चर्य की बात है कि लिमिटेशन का प्रोविजन ग्खा गया है। यह समझ में भाने वाली बाल नहीं हूँ। हर एक म्रादमी की रक्षा करना राज्य सरकार धौर केन्द्रीय सरकार का कर्त्तव्य है। झगर एक व्यक्ति दूसरे के खिलाफ झाफेम कमिट करता है तो आफेन्डर को प्रासीक्युट करना और इसरे को न्याय दिलाना सरकार का काम है। यह जुरिसप्रहेंस की बात है। किसी इडिविजयल की जिम्मेदारी नहीं है। आपने यहां तीत साल रख दिया है। मजावें टांसपीटें झन फार लाइफ और डैब पैनलटी भी होती हैं। तीन साल की सजा तक भी झालेंस कागतिजेवल झीर नान बेलेवल होता है। उस में पुलिम इनवेस्टीगेट करती है सौर ऐसा करने में उसको

## [श्री राम रतन शर्मा ]

तीन तीन और चार चार साल लग जाते हैं माइनर नेचर के अफ़ेंस जो होते है और र्थफुट के ग्रन्तर्गत ग्राते है इन में इन्वेस्टीगेट करने में ही तीन चार साल तक लग जाते हैं। कभी-कभी पूलिस आफेंडर से मिल जाती है ग्रौर झुठी केस डेरीज भी लिखती है। फिर दरख्वास्तें होती हैं ग्रौर कभी-कभी सी० ग्राई० डी० का इनवेस्टोगेशन भी होता है सी० आई० डी० जांच करना शुरू कर दे और लिमिटेशन निकल जाए तो उसका इसमें क्या सेफगार्ड है ? छ: महीने या तीन साल का लिमिटेशन जो भी ग्राप ने रखा है उससे ग्रगर एक दिन भी ज्यादा हो जाएगा तो टेक्नीकल डिफिक्लटी पैदा हो जायेगी सी० ग्रार० पी० सी० का मंशा यह है कि किमिनल को हर हालत में सजा दिलाई जाए । ग्राफेंस करने वाले किसी भी ग्रादमी के दिल में यह भावना नहीं म्राने देनी चाहिये कि जो लिमिटेशन प्रेसकाइबड है उसकी उसने पार कर लिया है ग्रौर ग्रव वह शान्ति से बैठ सकता है। आफेंस एक पाप है और पापी को कभी भी मानसिक शान्ति नहीं मिलनी चाहिये । इस सब पर सोच विचार करने के बाद में यही ग्राग्रह करता हं कि ग्राप लिमिटेशन के प्राविजन को मुलतः समाप्त कर दें।

SHRI G. VISWANATHAN: The cognisance of the power of the court extending for three years. I think, is a little too much on the high side. As was argued by my hon. friend Shri Joarder, after all, the police has to produce witnesses, and even if the period is six months or one year, it is too late for them to remember what happened at that time. If it is three years, then definitely it will only be tutored evidence by the police and they cannot say whatever they saw, because they would have forgotten everything. I think the hon. Minister should consider the question of bringing down the limitation period from three years, and it will be wiser to keep it at one year or even less than that.

SHRI RAM NIWAS MIRDHA: At present, there is no limitation period provided in the Criminal Procedure Code, of the type that we have incorporated in this clause. This clause has been drafted in pursuance of the recommendations of the Law Commission and brings in a new element. One hon, Member said that the offender should always suffer and he should not be allowed to go scot-free or feel that he can break the law. On the other hand. Shri Joarder said that this limitation period was too much. What we are trying to do is this. There are certain types of cases of the nature that I mentioned earlier, which could not be kept hanging indefinitely like a Damocles' sword on the person concerned. It was with that and in view that we have made a beginning to impose limitations in criminal cases; and we have provided at the same time another safeguard in clause 473 which would answer the fears of Shri Sharma, which says:

"Notwithstanding anything contained in the foregoing provisions of this Chapter, any court may take congnizance of an offence after expiry of the period of limitation if it is satisfied on the facts and in the circumstances of the case that the delay has been properly explained and that it is necessary so to do in the interests of justice.".

SHRI DINESH JOARDER : That is more dangerous.

SHRI RAM NIWAS MIRDHA : These two taken together would give the complete picture, and I hope that Shri Joarder would at least admit it as some beginning in the right direction, and if he does so, I shall be more than satisfied.

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MR. SPEAKER : I shall now put amendments No. 229 and 230 to vcte.

Amendments Nos. 229 and 230 were put and negatived.

MR. SPEKER: The question is :

"That clause 468 stand part of the Bill".

The motion was adopted.

Clause 468 was added to the Bill.

Clause 469 to 472 were added to the Bill.

Clause 473-(Extension of period of limitation in certain cases.)

SHRI DINESH JOARDER : I beg to move :

Page 150, line 27, for 'of the period of limitation', substitute 'of the reasonable period of time as prescribed in section 468.' (231)

Just now, the hon. Minister has referred to clause 473 in relation to the provisions of clause 468. We have already expressed our discontentment about the provisions of clause 468 which provides a limitation period of 3 years if the offence is punishable with imprisonment for a term exceeding one year. At least to have a fair trial in genuine cases, the period of completion of the trial as well as taking cognizance thereof, that is of any offence, should be as short as possible.

Generally, we have experience in the criminal courts that witnesses produced after two or three years cr even after one year of the commission of a crime cannot remember it or identify the persons or the names of the accused. They do not remember what actually happened. Generally the police officers and the public prosecutor tutor the witnesses and ask them to depose in the court whatever the police officers tutor them. This way trial is going on in almost all criminal courts. Actually most of the people in the rural areas

are illiterate and have no idea of dates or calenders or time. They have no means of livelihood and they are very much tempted if a certain remuneration is offered in return for such deposition. By this malpractice witnesses can be purchas-If an unlimited period of three ed. years or more or even three years is provided, the class of witnesses who generally appear in the courts will not be able to depose concerning the truth of what took place at the time of the commission of the offence. As a matter of principle, we opposed the period of limitation under cl. 468. Again under cl. 473, you give the court the discretionary power to take cognizance of such offences even after the expiry of three years. That means if the police officer sends a report or requests the court or submits any reason of his own, the court may take cognizance of the offence even after 3 years. Thereis no limit to the discretionary power to be applied by the court. This is a very dangerous clause provided. I vehemently oppose it and request the-Minister to omit it altogether.

श्री राम रतन शर्मा : ग्रध्यक्ष महोदय, मैं श्री जोरदार के संशोधन का अनमोदन तो नही कर रहा हं, लेकिन मैं कहना चाहता हं कि मंत्री महोदय ने धारा 468 के द्वारा जो लिमिटेशन लगाया है, उस को धारा 473 के द्वारा खत्म कर दिया है। हम तो चाहते हैं कि किमिनल ला में कोई लिमिटेशन न रहे ग्रौर इन्वेस्टीगेशन के बाद फौरन ट्रायल हो जाये। लेकिन मंत्री महोदय ने धारा 468 में लिमिटे जन रख दिया है ग्रीर धारा 473 में उस को समाप्त कर दिया है। हम समझते थे कि कानन में शब्दों का जो खिलवाड चला ग्रा रहा है वह कम होगा, लेकिन संत्री महोदय ने उस को वढा दिया है उन्होंने इस को लाइयर्ज पैराडाइज वना दिया है मंती महोदय को इन दोनो क्लाजिज को हटा देना चाहिये। वह

[औं रामें रतन सकीं ]

इतने बढ़े कोई में दो दफायें कैंगों बढ़ा रहे है अयर उस में ये दो दफायें घट जाती, तो मोगों को कछ राहत मिलती।

श्वी सधु लिमये : ध्रध्यक्ष महोदय, मैं ,देख रहा हूं कि इस विधेयक मे एक हाथ मे जो नये अधिकार दिये गये है, झागे चल कर बूसरे हाथ से उन को छीनने का इन्तजाम किया गया है। मैं हर एक प्रावधान के बारे मे यह प्रवृत्ति देख रहा हू। मैं मत्नी महोदय मे प्रार्थना करना चाहना हु कि वह क्लाज 473 को वागस ले ले। ग्रगर क्लाज 473 नही रहेगी तो कोई धासमान नही टूटने वाला है।

SHRI RAM NIWAS MIRDHA: As I said earlier, the idea of limitation in the Code is put in for the first time We have made a beginning in a certain limited way; clause 468 and cl. 473 are complementary and if for any reason, the court feels that the period of limitation should not strictly apply, it has been given the power to relax it in the light of the circumstances of the case. So, there is nothing wrong in this. We are introducing a new idea. (Interruptions) Either we believe that the system of limitation is correct or we do not. If we do, this should be welcomed. But since we are doing it for the first time, certain safeguards have been provided in clause 473 which make it complementary with c<sup>1</sup>ause 468

SHRI R R. SHARMA: Where have you borrowed this idea from?

SHRI RAM NIWAS MIRDHA: The Law Commission has recommended it.

MR, SPEAKER: Now ideas are always brought in. Now, I shall put amendment No. 231 to the vote.

Amendment No. 281 was put and negatived

MR SPEAKER: The question is:

"That clause 473 stand part of the Bill"

The motion was adopted.

Clause 478 was added to the Bill.

Clauses 474 to 476 were then added to the Bill.

Ciause 477- (Pawer to make rules in respect of petition writers.)

Amendment made:

Page 160, in the marginal heading, omit "in respect of petition writers". (85)

(Shri Ram Niwas Mirdha)

MR SPEAKER: The question is:

"That clause 477, as amended, stand part of the Bill"

The motion was adopted.

Clause 477, as amended, was added to the Bill

Clause 478- (Construction of reference, to Magistrates)

SHRI RAM NIWAS MIRDHA: I move

Page 161, for the existing marginal heading, substitute:

> "Power to alter functions allocated to Judicial and Executive magistrates in certain cases". (86)

श्वी मधु लिमवे प्राध्यक्ष महोदय, इस रपाड पर्गी एक पाय में देने और दूसरे हाथ में छीनन बाला बान को जा रहा ह। मैं चाहपा हू कि भदन ठीक तरह में देखे कि हम क्या पास करने जा रहे हैं। उस क्लाज इस प्रकार ह :--

"If the State Legislature by a resolution so requires, the State Government may, after consultation with the High Court, by notification, direct that—

(a) references in sections 108, 109 and 110 to a Judicial Magistrate of the first class shall be constructed as references to an Executive Magistrate;

(b) references in sections 145 and 147 to an Executive Magistrate shall be construed as references to a Judicial Magistrate of the first class."

सब-- क्लाज (बी) के बारे में किसी को शिकायत नही है। जहा तक (ए) का संबंध है, हम यह सुनने मुनते ऊब गये है--बार पांच मालों से मैं यह बहस सुन रहा हूं--कि मौलिक ग्रधिकारो ग्रीर निर्देशक सिद्धान्तो मे टकराब है। यही है न इस सरकार की दलील ? लेकिन दफा 50 क्या है ? उस मे बिल्कुल स्पष्ट तौर पर कहा गया है कि कार्यपालिका ग्रीर न्यायापालिका का भलगाव होगा। यह निर्दिशक सिद्धान्त इन प्रकार है:

"The State shall take steps to separate the judiciary from the executive in the public services of the State."

हम तो क्लाज 108, 109 प्रौर 110 के जिलाफ ही हैं. लेकिन मंत्री महोदय द्वारा बहा गया कि हमने कार्यकारी मैजिस्ट्रेटो के प्रधिकारों को छीन लिया है। धव यह जो जुडिशियल मैजिस्ट्रेट है ये सब करेगे। प्रधिकारों का दुश्पयोग नहीं होगा प्रौर इम लिये गले के नीचे उनारने का इन्होंने प्रयान किया। लेकिन चन्त मे 478 मे क्या के कर धा रहे हैं? मैं मन्त्री महोदय से पूछना चाहता हूं कि क्या उन को कोई नैतिक. काकुनी या मबैधानिक धधिकार है। कि जिस से निर्वेजक मिद्दान्त संख्या 50 के क्परीस चढ़ काम करने की छूट दे दे? में इसका चोई विरोध करना हूं। खास कर 110 में कीई धपरेक्ष मंहीं, जर्म नही, कोई सन्देह नही, कोई शक नही, केवल वह हैविकुभस भाफेन्डर है इस के लिये वह लोग अमानत, बान्ड वगैरह की कार्यवाही करवा मकते है। मैं जानना चाहता हु कि जूडिशियल मैजिस्ट्रेट ता कम-से-कम निप्पक्ष द्रग से सोचगा लेकिन कार्य पालिका के जो मैजिस्ट्रेट हे उन की यदि अधिकार ग्राप देगे तो इन लोगों के साथ बहुन बड़ा भ्रन्याय होगा। मै सिद्धान्त. इस का विरोधी हू। 50 धारा के नहत कोई काम ऐसा नही होना चाहिये। मेरी सभी लोगो से प्रार्थना हाँ ग्रांर काम्रेमियों मे भी कि निर्देशक सिद्धान्त के हक में वह बं।ले। इस लिये (ए) को तो ग्राप कटवा दीजिये ? (वी) ठीक है, उमको रखिये।

SHRI B. R. SHUKLA: It is no doubt true that by the constitutional provision we are committed to separation of judiciary from the executive but unfortunately the administration of criminal justice is a State subject and any law passed by this parliament would be subject to any law passed by the State Legislature.

श्वी नधुलिमये : यह क्या वात कह रहे हैं? कौन सा सिद्धाल्न प्रतिगदन कर रहे है।

भी ब.० द्वार० झुक्र: ग्राप लडिये नहीं, कांग्टाट्य्णन को देखिय।

If there is any law affecting the administration of criminal Justice which is no in consonance but in conflict with the State law, the State law shall prevail. The creation of courts is an exclusive subject of the State list. Even if this Parliament were to pass a law that only judicial magistrates would enquire into certain types of offences, and if the State legislature passes a law contrary to that, the State law shall prevail over the law passed here.... (Interrup-

## [Shri B. R. Shukla]

tions) I would be enlightened if there arc any constitutional provisions to the contrary. In the Joint Committee the Government view was that State Government should be empowered to conter power by notification, on executive magistrate. As a via media it was felt that where the State Government wanted to invest the executive magistrate with power, it would have to do so after the concurrence of the State legislature and this concurrence would not depend upon the sweet will or caprice of the Gevenment of the day. No State legislature I am sure, would go against the public opinion which has found expression in the insertion of this power which Parliament is going to delegate.

श्री रामरतन ज्ञमां में श्री मधु लिमये के इस प्रस्ताव वा अनुमोदन करना ह कि सैक्शन 108, 109 मौर 110 मे एग्जीक्युटिव मैजिस्ट्रेट को पावर्मन देकर के जुडिशियल मंजिस्ट्रेट को ही रखा जाये इस का कारण है कि 109 ग्रीर 110 के ग्रन्तर्गत कम-से-कम उतर प्रदेश में हर थाने के लिये कोटा फिक्स्ड है और प्रति थाने मे निशिचत संख्या मे 109 व 110 के मामले लाने पडते है। हर महीने मीटिंग होनी है जिस में डिस्ट्रिक्ट में जिस्ट्रेट प्रेसाइड करना है, उसमें एस॰ पी०, **यी०पी० ग्री**र थाने के दारोगा तया एम्जीक्युटिव मैजिस्ट्रेट सब रहने है। घगर किमी बात मे कट्रोवसी होती है तो उस के उपर वह डिस्कम करने है । किस धाने से उगरोक्त कितने मामले आये और कितने सजा हये इस बात पर भी विचार होता है । थानेदारों से जवाब तलव होता है कि तुमने धाने में कुछ नहीं किया वह कहते हैं कि मैजिस्ट्रेट ने इतने छोड़ दिए तो मेरा कहना है कि अगर आप न्याय करना चाहते है हो

कम से कम जिसमें व्यक्ति स्वार्तव्य का प्रान है उन में जूडिशियल मैसिस्ट्रेट को ही दाई करने वीजिए मौर स्टेट्स को डायरेक्शन दे वीजिए कि वह कुछ नहीं बोर्वेगे यह कंट्रोवर्सी लीगर्ला राही हो सकती है जो शुक्ला जी बोल रहे है लेकिन जहां पर विल म्राफ दि ५िपुल का प्रग्न है मौर लिवर्टी का प्रग्न है उनमे एग्जीक्यूटिव मैजिस्ट्रेट को यह पानर न दी जाये।

SHRI DINESH JOARDER: After the policy of separation of the judiciary from the executive at the magisterial level, the executive magistrates have very little time to dispose of quasi or semi judicial proceedings That is accepted by every-The executive magistrates are bodv overburdened with executive matters In fact, they do not sit in the courts for disposing of matters under sections 108, 109 or 110 Actually we find it very difficult to get in touch with them for giving any relief to the persons who have been charged under these sections Therefore, I agree with the suggestions made by Mr Limaye and submit that only judicial magistrates should be there and not executive magistrates,

SHRI G VISWANATHAN: Sir, I rise to oppose sub-clause (a) of this clause Even the member who supported this, Mr. Shukla, agreed with the view that the judiciary should be separated from the executive But he said that some States could not bring about this separation and so, we have to accommodate them If the Government is of the opinion that there should be complete separation of the judiciary from the executive, it should be the endeavour of Parliament to compel the States to make provision for this separation. In most of the southern States. they I have been separated completely. think tahsildars, who are otherwise called executive magistrates, are overburdned with revenue work and most of them do not have the legal know-

light also to deal" with these cases. . So, I submit that sub-clause (a) should be omitted.

SHRI SOMNATH CHATTERJEE (Burdwan): One of the Directive Principles of the Constitution is that there should be separation of the judiciary from the executive. The previous code was enacted in 1898, 75 years after that and 26 years after the attainment of independence, at a time when Directive Principles are getting important theoretically at least, should Parliament pass a legislation which goes contrary to the Directive Principles" Secondly. should Parliament make a provision that the law enacted by Parliament could be overridden by a State Government by a nutification?

That should not be there Only in respect of certain provisions this over-riding power is conferred on the State Government, ie, with regard to the security proceedings which have always been condemned by everybody as one of the most pernicious and obnoxious provisions which have found a place in our criminal jurisprudence. So, we would say that sub-clause (a) of section 478 should not be pressed and it should not find a place in our law.

13 hrs.

भी झार० बी० बड़े. प्रघ्यक्ष महोदय, में दो मिनट लेना चाहता हे इसमें जहां उन्होंने कहा है कि न्याय सस्ता होना चाहिए- वहां स्थिति यह है कि जुडिशियल मैजिस्ट्रेट बहां से 40 मील दूर रहता है, कभी ड्राउट के मामले मे व्यस्त हैतो कभी फुलड्स के मामले में में व्यस्त है। उन लोगो को तारीख पर 10-10 विनेमेज को लेकर झाना पडता है. जब कचहरी मे पहुंचतें है तो तारीख पड जाती है भौर 6-6 महीने तक तारीख पडती रहती है कहा जाता है कि साहब काउट केसेज में बिजी है, गठठे के गठठी के के के का क र रखे रहते हैं, 1820 LS\_4

मैजिस्ट्रेट को फुरसत ही नहीं है। हर 15 विन में बह 10-10 विटनेंज को लेकर झाता है। भ्रौर वापस ले जाता है 6 रूपया भी भगर बनें का किराया लगता है तो ग्राप देखिये उसे न्याय कितना महगां पड रहा हैं। कम से कम झादिवासी क्षेत्रों में तो ऐसी स्थिति नहीं होनी चाहिये। इस लिये मैं झाप से विनता करता ह कि झाप इस को वापस ले ले।

SHRI RAM NIWAS MIRDHA: It is in consonance with the spirit of the ducetive graciples regarding the separation of judiciary from the executive that we have incorporated some provisions in this Code so that some of the security proceedings that were formerly dealt with by the executive magistrates would now be handled by the judicial magistrates. In this respect we cannot just ignore the wishes of the State Governments. Because the situations differ from State to State we have thought it fit to incorporate this clause This clause has sufficient safeguards. It says:

"if the State Legislature by resolution so requires, the State Government may, after consultation with the High Court .... "

I think these are two very salutary conditions and I do not think any State Legislature would lightly interfere with the general scheme of this Code. It is gratifying that this House is alert on the rights of the citizens and we hope that the State Legislative Assemblies would be no less so.

भी मधु सिमवे : प्राप्यक्ष महोदय, एक बात का खुलासा इन्होंने नही किया । झापने यह नहीं बताया कि यदि इस को काट दिया बाएगा तो क्या स्टेट लेजिस्लेचर्स इस के खिलाफ कोई कल्नून बना सकते हैं। सैन्टल ला के, कॅन्द्रीय (विधी के खिलाफ----

# [श्री मधुलिमये] जिलाफ माप को इस में दिक्कत क्या है----यह हम जानना चाहते हैं ?

SHRI RAM NIWAS MIRDHA: What I have said is that the power that is being given to the State Government is an enabling provision. If their State Legislature passes a resolution to this effect, then after consulting the High Court it could be done. We want that this power should be with the State Government. They should have the right to exercise their discretion in an area which is of their concern also

श्री जनु सिमने : झघ्यक्ष महोज्य, डगमे व्यवस्था का प्राण है । मै स्राप की तवज्जह झार्टिकल 25न की और दिलाना नाहता हू । मैं यह गना का उठा रहा उ-ज्या हम लोगो को यह जानने का प्रधिकार नहा है कि मविधान और कातून की स्थिति क्या है ? यदि ये सफाई नही दे सकते तो कातून मत्री और एटार्नी जैनरल को बुलाकर हमारा सन्तोष कराये, बिना ऐसा किये इस को पाम करना ठीक नही है । मैने सीधा सवाल पूछा है-झगर उसमे से सब-क्लाज (ए) हटा दी जाती है तो क्या राज्य की विधान मंडलों को इसके विपरीत कानून पाम करने का भाषिकार है-इस के बारे में झाप क्या कहना चाहते हैं ?

SHRI RAM NIWAS MIRDHA: This is a subject in the Concurrent List and the State Legislature can amend this after taking the concurrence of the Central Government.

भी मधु लिममे : झाञ्यक्ष महोदय, दि-कैट--इज--झाउट--झाफ--दी--वैग । इसमें जल्बबाजी की जरूरत नहीं हैं।

MR. SPEAKER: No counter arguments. The position is that this is in the Concurrent List. भी मधु सिम्मे : सब स्थिति साफ हो वई है- यदि यह सदन चाहे ती संविधान में कोई रोक नहीं है । इस के विपरीत कोई कानून राज्य की विधान मंडल पास ंनहीं कर सकती है, यदि करेगी तो उस विधेयक को ब्रेजि-डेस्ट के ऐसेस्ट के लिये रिजर्व किया जाएगा भीर प्रेसिडेस्ट का सर्य श्राप ही हैं, आप ऐसा वाम ही नही करेगे क्योंकि मदन की इच्छा है, तो उ रके विपरोन हैंने जायेगे । इस निये झाप सीधा कहिये कि इम करना नही चाहने, डाइ-रेस्टिन प्रिसिगन पर हम अमल नहीं करना चाटने है । यहा साफ महिने, किसी फा चाड मे न छिपिये ।

SHRI RAM NIWAS MIRDHA: started my reply by saying that it is in consonance with the spirit of Directive Principles that we have introduced the changes We do , it want to put ourselves in a position where we have to confront the State Government on a matter like this. That is why we have provided an enabling thing. Why should the hon, Member presume that the State Legislature will be less zealous in guarding the right of the ordinary citizen than this House or the hon. Member himself?

MR. SPEAKER: Now, I put Amendment No. 86 moved by Shri Ram Niwas Mirdha to the vote of the House.

The question is:

Page 161, for the existing marginal heading, substitute: "Power to alter functions allocated to Judicial and Executive magistrates in certain cases".(86)

The motion was adopted.

MR. SPEAKER: The question is: "That Clause 478, as amended, stand part of the Bill". The Lok Sabha divided: **69** Code of Criminal

Division No. 18) (13.14 hrs. AYES Achal Singh, Shri Aga, Shri Syed Ahmed Agarwal, Shri Shrikrishna Ahiwar, Shri Nathu Ram Ambesh, Shri Azad, Shri Bhagwat Jha Azız Imam, Shri Babunath Singh, Shri Bajpai, Shri Vidya Dhar Banamalı Babu, Shri Banerji, Shrimati Mukul Barman, Shri R. N Barupal, Shri Panna Lal Basumatari, Shri D Besra, Shri S C. Bhattacharyyia, Shri Chapalendu Bheeshmadev. Shri M. Bhuvarahan, Shri G. Bist, Shri Narendra Singh Chandrakar, Shri Chandulal Chandrashekharappa Veerabasappa, Shri T. V. Chaturvedi, Shri Rohan Lal Chawla, Shri Amar Nath Chellachami, Shri A. M. Chhotey Lal, Shri Chhutten Lel, Shri Daga, Shri M. C. Dalip Singh, Shri

Das. Shri Anadi Charan Das. Shri Dharnidhar Daschowdhury, Shri B. K. Deshmukh, Shri K. G. Dhamankar, Shri Dwivedi, Shri Nageshwar Engti, Shri Biren Gandhi, Shrimati Indira Ganesh, Shri K. R. Gangadeb, Shri P. Garcha, Shri Devinder Singh Ghosh, Shri P. K. Gill, Shri Mohinder Singh Godara, Shri Mani Ram Gogoi, Shri Tarun Gohain, Shri C. C. Gokhale, Shri H. R. Gomango, Shri Giridhar Gowda, Shri Pampan Hari Singh, Shri Hashim, Shri M. M. Ishaque, Shri A. K. M. Jaffer Sharief, Shri C. K. Jeyalakshmi, Shrimati V. Jha. Shri Chiranjib Jitendra Prasad, Shri Joshi, Shri Popatlal M. Kadam, Shri Dattejirao Kadam, Shri J. G. Kallas, Dr.

Procedure Bill

Kale, Shri

Kamble, Shri T. D. Kamla Kumari, Kumari Kapur, Shri Sat Pal Karan Singh, Dr. Kasture, Shri A. S. Kinder Lal, Shri Kisku, Shri A K. Kotoki, Shri Liladhar Krishnan, Shri G Y. Krishnappa, Shri M V Kushok Bakula, Shri Lakkappa, Shri K Lakshminarayanan, Shri M R Lutfal Haque, Shri Mahajan, Shri Y. S. Mandal, Shri Yamuna Prasad Maurya, Shri B P. Mehta, Dr Mahipatray Mirdha, Shri Nathu Ram Mishra, Shri Bibhuti Mishra, Shri G. S. Mishra, Shri Jagannath Mohapatra, Shri Shyam Sunder Mohsin, Shri F. H. Munsi, Shri Priya Ranjan Das Murthy, Shri B. S. Naik, Shri B. V. Negi, Shri Pratap Singh Painuli, Shri Paripoornanand

Pandey, Shri Damodar Pandey, Shri Narsingh Narain 174 11 Pandey, Shri R. S. Pandey, Shri Sudhakar Pandit, Shri S. T. Panigrahi, Shri Chintamani Paokai Haokip, Shri Paswan, Shri Ram Bhagat Patel, Shri Arvind M. Patil, Shri Krishnarao Patil, Shri T. A Pradhan, Shri Dhan Shah Pradhani, Shri K Qureshi, Shri Mohd, Shafi Raghu Ramaiah, Shr. K Ram, Shri Tu mohan Ramu Ram, Shri Rana, Shri M B. Rao, Shri Jagannath Rao, Shri Pattabhi Rama Rathia, Shri Umed Singh Ravi, Shri Vayalar Reddy, Shri P. Narasimha Roy, Shri Bishwanath Rudra Pratap Singh, Shri Saini, Shri Mulki Raj Salve, Shri N. K. P. Samanta, Shri S. C. Sanghi, Shri N. K. Sarkar, Shri Sakti Kumar

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Sathe, Shri Vasant Satpathy, Shri Devendra Savitri Shyam, Shrimati Sayeed, Shri P M. Sethi, Shri Arjun Shambhu Nath. Shri Shankar Dayal Singh, Shri Shankar Dev, Shri Shankaranand, Shri B. Shastri, Shri Raja Ram Sher Singh, Prof. Shinde, Shri Annasaheb P. Shivnath Singh, Shri Shukla, Shri B. R. Shukla, Shri Vidya Charon Siddayya, Shri S. M Siddheshwar Prasad, Shri Singh, Shri Vishwanath Pratap Sohan Lal, Shri T. Suryanarayana, Shri K. Swaminathan, Shri R. V. Thakre, Shri S. B. Tiwary, Shri D. N. Tulsıram, Shri V. Vekaria, Shri Venkatasubbaiah. Shri P. Verma, Shri Ramsingh Bhai Vikal, Shri Ram Chandra Virbhadra Singh, Shri Yadav, Shri Chandrajit Yadav, Shri R. P.

NOES

Bade, Shri R. V. Bhattacharyya, Shri Dinen Bhattacharya, Shri Jagadish Bhattacharyya, Shri S. P. Brahman, Shri Rattanlal Chatterjee, Shri Somnath Chowhan, Shri Bharat Singh Dandavate, Prof. Madhu Deb, Shri Dasaratha Dutta, Shri Biren Goswami, Shrimati Bibha Ghosh Halder, Shri Krishna Chandra Hazra, Shri Manoranjan Joarder, Shri Dinesh Joshi, Shri Jagannathrao Krishnan, Shri M. V. Lamaye, Shri Madhu Mavalankar, Shri P. G. Modak, Shri Bijoy Mukherjee, Shri Samar Mukherjee, Shri Saroj Nayak, Shri Baksi Pandeya, Dr. Laxminarain Parmar, Shri Bhaljbhai Ramkanwar, Shri Rao Shrmati, B. Radhabia A. Rao, Shri M. Satyanarayana Reddy, Shri B. N. Saha, Shri Ajit Kumar Saha, Shri Gadadhar Sen, Shri Robin Shakya, Shri Maha Deepak Singh Sharma, Shri R. R. Viswanathan, Shri G Yadav, Shri G. P.

MR. SPEAKER: The result<sup>\*</sup> of the division is: Ayes-149; Noes-35.

The motion was adopted.

Clause 478, as amended, was added to the Bill.

**Clause 479**—(Case in which Judge or Magistrate is personally interested.)

MR. SPEAKER: Mr. Limaye, do you want to speak on Clause 479?

SHRI MADHU LIMAYE Yes, Sir

MR SPEAKER. I propose that we take up the held-over Clauses after Lunch Before that, we shall finish the other Clauses because there are no amendments to these Clauses

श्री सब् लिसवे प्रध्यक्ष महोदय इस क्लाज में मेरा बुलियादी विरोध नही है लेकिन इन्होंने जो स्पष्टीकरण दिया है, मै ममझता हू उसकी कोई ग्रावण्यकता नही है क्योंकि ग्रगर कोई मुल्जिम इसके बारे मे वरिष्ठ ग्रदालत के सामने जाये तो वरिष्ट ग्रदालत "पर्मनल इन्ट्रेस्ट" क्या होता है उसकी परिप्राचा कर सकनी है इमलिये स्पष्टीकरण को कोई ग्रावश्यकता ही नही है। इसलिये मेरी मजी महोदय से प्रार्थना है कि बिना स्पष्टी-करण वे ही इम क्लाज को पास विया जाये हमारा काई एनराज नही है लेकिन स्पप्टी-करण मन जोडिये ।

SHRI RAM NIWAS MIRDHA: The explanation is very clear. The circumstances are mentioned Still if the hon. Member feels that he should be regarded as being interested, if he thinks like that, that is a different matter. MR. SPEAKER: There are no amendments to Clauses 479 to 484. So, I shall put them all together to the vote of the House.

The question is:

"That Clauses 479 to 484 stand" part of the Bill."

The motion was adopted

Clauses 479 to 484 were added to the Bill.

MR SPEAKER: Now, we come to these held-over clauses Of course, there is not going to be much discussion Only time was given so that you may meet and discuss with the Minister. These held-over clauses will be taken up after lunch But there would not be much discussion.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH). You have been good enough to say that there would be a discussion on floods. After this Bill is over, there is one item, Item 14-Coking and Non-Coking Coal Mines Amendment Bill (Nationalisation) which was passed by the Rajya I consulted the Leaders of Sabha the Opposition as are available and they are willing that item 14 be taken up after this and before further consideration of the Approach to the Fifth Plan 1974-79.

MR SPEAKER: I hope you have no objection So, item 14 will be taken up before item 13. Moreover, we are quite free to-day. We will take up the discussion on Gujarat floods for one hour after this

SHRI DINEN BHATTACHARYYA. Not only Gujarat, there are floods in many other States as well.

SHRI N. K. SANGHI (Jalore): There are floods in Rajasthan and Madhya Pradesh also.

<sup>\*</sup>The following Members also recorded their votes : AYES : Sarvshri Kartik Oraon and J P. Dube ; NOES : Shri Mohammed Ismail.

SHRI R. S. PANDEY (Rajnandgaon): It is very good that you have allowed a discussion on floods. Apart from Gujarat, there are floods in other places like Madhya Pradesh also. You should allow only two two minutes to each Member.

MR. SPEAKER: Now, we adjourn to re-assemble after lunch at 2 15 p.m.

#### 13.18 hrs.

The Lok Sabha adjourned for Lunch till fifteen minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at nineteen minutes past Fourteen of the Clock

[MR DEPUTY-SPEAKER in the Chair]

CODE OF CRIMINAL PROCEDURE BILL—Contd.

CLAUSE 57-Contd.

SHRI HUKAM CHAND KACHWAI (Morena)-rose.

MR. DEPUTY-SPEAKER: We are in the midst of a clause. What do you want?

भी हुकम चन्द कछवाय उपाध्यक्ष महोदय, मांज मै सदन तथा सरकार का ध्यान एक महत्वपूर्ण विषय की ग्रोर दिलाना चार्ज हुया ग्रीर भश्रु गैम छोडी गई। नाढे वार्ज हुया ग्रीर भश्रु गैम छोडी गई। नाढे तीन मौ के करीब लांग घायल हुए है। इग सम्बन्ध मै चाहता ह कि मरकार की ग्रोर में एक बक्तव्य थाना चाहिये कि ग्राखिर राज्य सरकार निष्क्रिय तथा उदानीन क्यों बनी हुई है ? वहां ऐसी परिभ्यतिया पैदा हुई भौर निहर्वे मजदूरों पर पुलिस ने जो बर्बरता का व्यवहार दिखाया, उसले सबन को भ्रवगत कराया जाये। (Interruptione).

MR. DEPUTY-SPEAKER: Order. order. I would request Members on this side to cooperate. He has made a statement. I have listened. If you say something on this side, another will say something on that side and a develops. Order storm please. Also we have finished with the consideration of the clauses except for three clauses which were held over. We shall take up those three clauses which were held over What about Clause 57? Is there any agreed amendment?

I think there is no more that is to be submitted on this clause I undertain.' that Shri Madhu Limaye who raised the objections had met the Minister and they have agreed to something I take up clause 57. There is an amendment—No. 193—to clause 57 that was moved by Shri Madhu Limaye I shall put that amendment to the vote.

I would like the House to understand me. We are considering clause 57. This was held over because of Shri Limaye's objection. Then it was brought to my notice that you and the Minister had met After that you had agreed to certain amendments as a result of which you had tabled an amendment to Clause 57. You have moved amendment No. 193 to clause 57. I shall put it to the vote again so that there is no confusion. This was told to me; I am putting it to the vote. It is for the House to reject it.

SHRI MADHU LIMAYE: Sir, I am withdrawing it.

MR. DEPUTY-SPEAKER: Does the hon. Member have the leave of the House to withdraw the amendment?

SEVERAL HON. MEMBERS: Yes. Sir.

Amendment No. 193 was, by leave, withdrawn.

MR. DEPUTY-SPEAKER: New, I shall put Clause 57 to the vote.

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[Mr. Deputy-Speaker]

The question is:

"That Clause 57 stand part of the Bill".

The Motion was adopted.

Clause 57 was added to the Bill.

Clause 76- (Person arrested to be brought before court without delay.)

MR. DEPUTY-SPEAKER: There are two amendments to clause 76. Are you moving, Mr. Mirdha?

SHRI RAM NIWAS MIRDHA: I beg to move:

"Page 22,---

after line 35, insert-

"Provided that such delay shall not, in any case, exceed twentyfour hours exclusive of the time necessary for the journey from the place of arrest to the Magistrate's Court." (285)

MR. DEPUTY-SPEAKER: I shall put amendment No. 285 to the vote.

The question is:

"Page 22,---

after line 35, insert-

"Provided that such delay shall not, in any case, exceed twentyfour hours exclusive of the time necessary for the journey from the place of arrest to the Magistrate's Court." (285)

The motion was adopted.

MR DEPUTY-SPEAKER: The question is:

"That Clause 76, as amended, stand part of the Bill".

The motion was adopted.

Clause 76, as amended, was added to the Bill. भी सम्भु लिमवे क छपाध्यक्ष महोदस, मैं आप को वधाई देना चाहना हूं। मापकी वजह से हम लोगों को मोका मिला है इस सणोधन को पास करने का । मांपने मदद न दी होती ना यह पाम नहां होता।

MR DEPUTY-SPEAKER: Thank you very much. Well, sometimes, the Chair also deserves some bouquets It has been receiving brickbats all the time. Towards the end of the session, some bouquets are also necessary.

PROF. MADHU DANDAVATE: You have put on the ear-phones. Otherwise you would have said 'order, order'.

Clause 437 -Contd.

MR. DEPUTY-SPEAKER: Now we take up clause 437. Shri Mirdha has given notice of his amendment. Are you moving?

SHRI RAM NIWAS MIRDHA: I beg to move:

Page 148, line 28, after the word "Court" insert:

"other than the High Court or Court of Session" (287)

MR. DEPUTY-SPEAKER: I shall put amendment No. 287 to clause 437 to the vote.

SHRI DINESH JOARDER: What about my amendments to clause 437°

MR DEPUTY-SPEAKER: Just a minute Do you want to speak?

All right. I thought you have all agreed.

SHRI DINESH JOARDER: Clause 437 provides the procedure and cases where bail may be taken in case of non-bailable offences. It was the pleasure of the House that we should consult with the hon. Minister Shri Mirdha on this and come to a mutual

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agreement to see if we could do something better in regard to the procedure laid down in clause 437. In certain aspects, we do agree to the amendment moved by Shri Mirdha. But there are some other provisions at which we would like to record our resentment and discontentment. That is why I have risen to say a few words in regard to this clause.

There are certain objectionable words in this clause. For instance, we find in this clause:

"When any person accused of or suspected of the commission of any non-bailable offence is arrested or detained without warrant by an officer in charge of a police station or appears or is brought before the court, he may be released on bail....".

At the same time, it is also stated:

"...but he shall not be so released if there appear reasonable grounds for believing that he has been guilty of an offence punishable with death or with imprisonment for life.".

At the time of investigation, when the case has not been tried and judgment pronounced, how can the accused person be termed as guilty of an offence. The word 'guilty' is highly objectionable. During investigation, no accused person should be termed as being guilty of an offence.

Similarly, the dicretionary power, of the court that it may be released the person on bail, is also interfered with, because in the next sentence, it has been stated that the accused person shall not be so released I have great objection to this word 'shall'.

So, I have moved an amendment which seeks to omit the words 'shall' and 'guilty' appearing in sub-clause (1) of this clause and substitute other words in their places.

.

Further, the granting of bail in cases of non-bailable offences has been made very rigid to a certain ex-

tent. I would request the hon. Minister to omit the wordings of the clause so that the provisions for granting bail could be liberalised as far as possible.

Recording this note of protest. I support the amendment brought forward by Shri Mirdha, and I move my amendments also, though I do not press for a division on them.

भी रस रार गर्मा उपायक्ष भवाज्य. मत्री सहोक्य में जो एमेडमेट 257 पुर्व किंगा : मुझे तगना है कि या नाइम म कोड भूरा हो गई र सौर या फिर मेरे समझमें में गलती हागी। इस एमेडमेट क द्वारा कनाज 437 से हार्ट कोई सार कोर्ट साफ मेंशन पा जूरिमडिकणन हटा दिया गया है, क्यांकि इस एमेडमेट में जब्द ''कोर्ट के बाट ''फ्रटर देन दि हाई कोर्ट प्राफ़ मेशन'' जोड़ने की बात पही गई है। मत्री महादय इस को पुन देख ले। क्लाख 436 बेलेबल के लिए है आर क्लाज 437 नान-बेतेबल के लिए है।

श्री राम निक्तस मिर्धाः क्लाज 439 देख लं।जिए ।

SHRI R. R. SHARMA: Thank you.

MR. DEPUTY-SPEAKER: Shri Joarder says that he does not want to press his amendments. Does he mean to say that he wants to withdraw them? Or I will just put them to the vote of the House.

First, I will put Shri Mirdha's amendment to vote.

The question is:

Page 148. line 28, after the word "Court" insert-

"other than the High Court or Court of Session" (287)

The motion was adopted.

MR. DEPUTY-SPEAKER: I will now put all the rest of the amendments by Shri Joarder to vote.

Amendments Nos. 144, 145 and 246 to 258 were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clause 437, as amended, stand part of the Bill".

The motion was adopted.

Clause 437, as amended, was added to the Bill.

MR. DEPUTY-SPEAKER: To the First Schedule, there are quite a good number of amendments by Shri Mirdha.

SHRI RAM NIWAS MIRDHA-They are all verbal in nature

I move:

Page 167, line 25 and Page 168, line 15, against sections 124A and 129, in column 4, for "Cognizable", substitute "Ditto". (87)

Page 168 line 21, against section 131, in column 5, for "Ditto", substitute "Non-bailable". (88)

Page 171, line 5, against section 153A, in column 2, for "places", substitute "place". (89)

Page 171, line 25, against section 160, in column 4, for "Cognizable", substitute "Ditto". (90)

Page 173, line 22, against section 172, in column 2, for "order", substitute "other". (91)

Page 176. lines 10-11, against section 177, for "Imprisonment for 6 months, or fine of 1,000 rupees. or both", substitute "Ditto". (92)

Page 175, lines 20-21, aga.nst section 179, for "Simple imprisonment for 6 months, or fine of 1,000 rupees, or both", substitute "Ditto". (93) Page 176, against section 185, in column 2,---

(i) line 12, for "legal", substitute "a legal",

 (ii) line 15, for "obligations", substitute "obligations incurred".
(94)

Page 180, line 23, against section 213, in column 3, for "years", substitute "years and fine". (95)

Page 181, line 14, against section 215, in column 2, for "of", substitute "by". (96)

Page 181. line 22, against section 216, in column 2, for "not", substitute "not for". (97)

Page 183, lines 16-17, against section 225, in column 3, for "Implisonment for 2 years, or fine, or both", substitute "Ditto". (93)

Page 184 line 24, in the heading of Chapter XII, for "Coins", substitute "Coin". (99)

Fage 186, line 15, against section 246, in column 2, for "weight" substitute "the weight". (100)

Page 187, line 16, against section 256, in cloumn 2, for "years", substitute "years and fine". (101)

Page 189, lines 21-22, against section 276, for "Imprisonment for 6 months, or fine of 1,000 rupees, or both", substitute "Ditto". (102)

Page 191, line 11, against section 292, in column 3, for "offence", substitute "conviction". (103)

Page 191, line 14, against section 293, in column 3, for "Ditto", substitute "On first conviction, with imprisonment for 3 years, and with fine of 2,000 rupees, and in the event of second or subsequent conviction, with imprisonment for 7 years, and with fine of 5,000 rupees". (194) Page 191, line 15, against section 294, in column 6, for "Any Magistrate", substitute "Ditto". (105)

Page 196. line 15, against section 345, in column 4. for "Cognizable", substitute "Ditto". (106)

Page 199, line 7, against section 374, in column 4, for "Cognizable", substitute "Ditto". (107)

Page 200, line 20, against section 388, in column 2, for "or", substitute "of". (108)

Page 206, line 9, against section 440, in column 3, for "3", substitute "5". (109)

Page 210, line 22, against section 482,—

(i) in column 4, for "Noncognizable", substitute "Ditto";

(i1) in column 5, for "Bailable", substitute "Ditto". (110)

Page 212, line 4, against section 489D, for "possessing instruments", substitute "possessing machinery, instrument". (111)

Page 211, line 22, against section 504, for "3", substitute "2". (112)

Page 214, line 24, against section 505, for "2", substitute "3", (113)

SHRI DINESH JIARDER: I move:

Page 164, lines 14 to 17, in column 4,---

omit "According as offence abitid is cognizable or non-cognizable." (223)

Page 164, lines 14 to 17, in colmun 5,---

omit "According as offence abetted is bailable or non-bailable," (224)

Page 164, line 18, in column 4,--omit "Ditto" (225)

Page 164, line 18, in column 5,--omit "Ditto" (226)

As a matter of principle, I have always opposed any distinction between bailable and non-bailable offences and cognizable and non-cognizable offences. That is why I have suggested that wherever this distinction appears in cols. 4 and 5 of the First Schedule, this should be removed. As a matter of principle, granting of bail should be the rule and rejection should not be there at all, or at least it should be the exception. This is my request to the House that no offences should be categorised as cognisable and non-cognisable and bailable and non-bailable. There should be a general for all offences with the same rule for granting or refusing bail. Hence my amendments

श्री राम रतन धर्माः उपार्धस महोदय, पेज 177 पर सैक्शन 192 के आगे लिखा है कि पनिशमंट "इयप्रिजनमेट फ़ार 7 योग्नर्ज एड फ़ाइन" ग्रीर "मैजिस्टेट माफ दि फस्ट क्लास" के द्वारा दायेवल है ग्रीर पेज 178 पर सँक्शन 201 के आ लिखा है कि पनिशमेट "इमप्रिजनमेंट फार 7 यांग्रजं एड फ़ाइन" है ग्रीर वह "कोर्ट आफ मेंगन" के द्वारा टायेवल है। दोनो सैक्शन्त में पनिशमेट एक ही है, झर्यात् "इमप्रिजनमेट फ़ार 7 यीक्षजं एड फ़ाइन", लेकिन एक फ़र्स्ट क्लास मजिस्टेट द्वारा टायेवल है आर दूसरा कोर्ट आफ़ मेंशन दारा ट्रायेवल है। मैं चाहना ह कि मन्नी महोदय इस को साफ कर दे। मेरे स्थाल में यह ड्राफ़टग की गलतो रह गई है।

SHRI RAM NIWAS MIRDHA: I do not have anything to say.

MR. DEPUTY-SPEAKER: The question is:

Page 167, line 25 and Page 168, line 15, against section 124A and 129, in column 4, for "Cognizable", substitute "Ditto". (87)

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#### [Mr. Deputy-Speaker]

Page 168, line 21, against section 181, in column 5, for "Ditto", substutute "Non-bailable". (88)

Page 171, line 5, against section 153A, in column 2, for "places", substitute "place". (89)

Page 171, line 25, against section 160, in column 4, for "Cognizable", substitute "Ditto". (90)

Page 173, line 22, against section 172. in column 2, for "order", substitute "other". (91)

Page 175, lines 10-11, against section 177, for "Imprisonment for 6 months, or fine of 1,000 rupees, or both" substitute "Ditto", (92)

Page 175, lines 20-21, against section 179, for "Simple imprisonment for 6 months, or fine of 1,000 rupees, or both", substitute "Ditto". (93)

Page 176, against section 185, in column 2,-

(1) line 12, for "legal", substitute "a legal";

 (ii) line 15, for "obligations" substitute "obligations incurred".
(94)

Page 180, line 23, against section 213, in column 3, for "years", substitute "years and fine". (95)

Page 181, line 14, against section 215 in cloumn 2, for "of,", substitute "by". (96)

Page 181, line 22, against section 216, in column 2, for "not", substitute "not for". (97)

Page 183, lines 16-17, against section 225, in column 3, for "imprisonment for 2 years, or fine, or both", substitute "Ditto". (98)

Page 184, line 24, in the heading or Chapter XII, for "Coins", substitute "Coin". (99) Page 186, line 15, against section 246, in column 2, for "weight" substitute "the weight", (100)

Page 187, line 16, against section 256. in column 2, for "years", substitute "years and fine". (101)

Page 189, lines 21-22, against section 276, for "Imprisonment for 6 months, or fine of 1,000 tupces, or both", substitute "Ditto". (102)

Page 191, line 11, against section 292, in column 3, for "offence", substitute 'conviction". (103)

Page 191, line 14, against section 293, in column 3, for "Ditto", substitute "On first conviction, with imprisonment for 3 years, and with fine of 2,000 rupees, and in the event of second or subsequent conviction, with imprisonment for 7 years, and with fine of 5,000 rupees". (104)

Page 191, line 15, against section 294, in column 6, for "Any Magistrate", substitute "Ditto". (105)

Page 196, line 15, against section 345, in column 4, for "Cognizable", substitute "Ditto". (106)

Page 199, line 7, against section 374, in column 4, for "Cognizable", substitute "Ditto". (107)

Page 200, line 20, against section 388, in column 2, for "or", substitute "of". (108)

Page 206, line 9, against section 440, in column 3, for "3", substitute "5". (109)

Page 210, line 22, against section 482,---

(i) in column 4, for "Noncognizable", substitute "Ditto".

(ii) in column 5, for "Bailable", substitute "Ditto". (110) BHADRA 12, 1895 (SAKA)

Page 212, line 4, against section 489D, for "possessing instruments", substitute "passing machinery, instrument". (111)

Page 214, line 22, against section 504, for "3", substitute "2". (112)

Page 214, line 24, against section 505, for "2", substitute "3". (113)

The motion was adopted.

MR. DEPUTY-SPEAKER: I shall now put the other amendments, moved by Shri Joarder, to vote.

Amendments Nos. 223 to 226 were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That the First Schedule, as amended, stand part of the Bill."

The motion was adopted.

The First Schedule, as amended-was added to the Bill.

The Second Schedule

Amendments made:

Page 222, line 9, FORM No. 11, for "seals", substitute "seals, or". (114)

Page 223, line 30, FORM No. 15, for "Officer", substitute "Officer". (115)

Page 226, after line 30, FORM No. 20, insert "Or". (116)

Page 229, line 15, FORM No. 25, for "to decide" substitute "do decide". (117)

(Shri Ram Niwas Mirdha)

MR. DEPUTY-SPEAKER: The question is:

"That the Second Schedule, as amended, stand part of the Bill."

The motion was adopted.

The Second Schedule, as amended, was added to the Bill.

Clause 1—(Short title, extent and Commencement.)

Amendments made:

Page 1, line 5, for "1972" substitute "1973". (11)

Page 2, line 10, for "1st day of July, 1973", substitute "1st day of January, 1974." (13)

(Shri Ram Niwas Mirdha)

SHRI RAM NIWAS MIRDHA: Sir, with your permission I am moving my amendment No. 286, which is in substitution of my amendment No. 12.

I move:

Page 1, for lines 8 to 11 and page-2 for lines 1 to 4, substitute—

"Provided that the provisions of this Code, other than those relating to Chapters VIII, X and XI thereof shall not apply—

(a) to the State of Nagaland,.

(b) to the tribal areas,

but the concerned State Government may, by notification, apply such provisions or any of them to the whole or part of the State of Nagaland or such tribal areas, as the case may be, with such supplemental, incidental or consequential modifications as may be specified in. the notification", (286)

MR. DEPUTY-SPEAKER: Where is amendment No. 286? I understand you gave notice of the amendment a little while ago. I think you better explain your amendments, because the office seems to think that there seems to be some kind of confusion and conflict with your amendments which you have moved. SHRI RAM NIWAS MIRDHA: This is in sub-clause (2) of clause 1. This is of a very verbal nature. It reads :

Page 1, for lines 8 to 11 and page 2 for lines 1 to 4, substitute---

"Provided that the provisions of this Code, other than these relating to Chapters VIII, X and XI thereof, shall not apply—

(a) to the State of Nagaland,

(b) to the tribal areas,

but the concerned State Government may, by notification, apply such provisions or any of them to the whole or part of the State of Nagaland or such tribal areas, as the case may be, with such supplemental, incidental or consequential modifications as may be specified in the notifications", (286)

One word I change. That is "but", which is a drafting improvement. Then "apply such provisions or any of them", should be added. Our draftsmen have advised us that this is a better provision.

MR. DEPUTY SPEAKER : At the last moment when things are done in a hurry, it is difficult to proceed.

SHRI MADHU LIMAYE: Indecent haste to move the Bill, and pass it.

MR. DEPUTY SPEAKER : I will put this amendment to the House.

The question is :

Page 1, for lines 8 to 11 and page 2 for lines 1 to 4, substitute---

"Provided that the provisions of this Code, other than those relating to Chapters VIII, X and XI thereof, shall not apply—

- (a) to the State of Nagaland,
- (b) to the tribal areas,

but the concerned State Government may, by notification, apply such provisions or any of them to the whole or part of the State of Nagaland or such tribal areas, as the case may be, with such supplemental, incidental or consequential modifications as may be specified in the notification", (286)

The motion was adopted.

MR. DEPUTY SPEAKER : The question is :

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

"Clause 1, as an ended, was added to the Bill.

#### The Enacting Formula:

SHRI RAM NIWAS MIRDHA : I move :

Page 1, line 1, for "Twenty-third", substitute "Twenty-fourth". (10)

MR DEPUTY SPEAKER : The question is :

Page 1, line 1, for "Twenty-third, substitute "Twenty-fourth". (10)

The motion was adopted.

MR. DEPUTY SPEAKER : The question is :

"That the Enacting Formula, as amended, stand part of the Bil."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): As I explained to some hon. Members opposite, one of the clauses, No. 125, is under re-consideration and I request that this discussion might be taken up after the 'flood discussion' is over; that will give us some time to consider it. I have already told the gentleman here. MR. DEPUTY SPEAKER: There is a request from the Government side that they would like to have a second look at clause 125....(Interruptions). They would like to have a little time and therefore they would like the further consideration of the Bill to be held over.

श्री मब लिम रे उपाध्यक्ष महोदय. यह 125 का जो विषय है, मलेमान मेठ, ममीम प्रंत मेरे दुसी नाथक दायता ने जह **ये हो इन पर गपना** एतराज प्रयत्र किया था। लेकिन उम बक्त मरगारने सनानहो। अप्रब देख पहे है कि उत्तन् पदल के जनाय मे मसलमानों क बाट गर तो वही खराव अमर नही पडेगा। इस कादति मे न्ख कर ये नई बानों को लेकर आए है इदिभाजी के कहने पर । तों मेरा इनता ही कहना है, मेरा विरोध नही है। शमीम साहब से मेरा इत्तफ़ाक है। लेकिन यह नीति समझ म नहीं मानी है कि मुमलमानों को क्या हमेशा बोटर की द्ष्टि मे ही देखा जायेगा ? कभी इसान की दृष्टि से भी उन को देखा जायेगा क्या ? क्या कभी मुसलमानों को इस देश में इमान की नजर से देखा जीयेगा या नही या हमेशा वोटर की नजर से देखा जायेगा ? इसलिए जहां तक शमीम साहब की राय है मैं उस से सहमत इं। लेकिन इस को पहले झाप को करना चाहिये था ।

दूसरी बात यह बता दें कि किन नियमों के धनुसार पास किए गए क्लाख पर हम पुनर्विचार कर सर्वेचे क्योंकि झाप जो कार्य-बाही करेंने वह झाइन्दा के लिए भी प्रिसीडेंट

बन बाबेगी। 125 के बारे में हमें एतराज नहीं है। आप सवस्य पूर्नावजार कीजिए । लेकिन झीर बहत से क्लाबेज £ 144, 106, 108, 109, 110, ग्रीर एक ग्रीर दफा है चार्जेज के बारे में जिस के उत्तपर बोलने का भी मौका हम लोगों को नहीं मिला। तो अगर इन मभी खतर-नाक क्लाजेज के ऊक्षर पूर्नावचार करने की छट मदन को सिलेगी तो हम को क्या एतराज हा गारी 1.5 के बारे में ? कोई णत्तान 🦾 गरी। म यम स गहन में द्वा मानले गणा ,य ज्यता ह कि प्रभर मां जम पर्यानल ला उ कोई पश्चित्तन रजना है नो बैंब डो॰ से ग्रो किया अधे ? उन का रजमन्दी में होना चाहिए । यह मेरी पहले से राय है। उन लिए मझे यह एनेक्शन टैबिटबस इस म ग्रन्छ; नही लग रही है। उमान के नाने उन की जो माग है उस को श्राप पूना परिते। लेकिन यह जो श्राप कर रहे है यह बिन्दुल गलत है झौर झगर करते है तो बाकी जो इममे दमनकारी क्लाजेज है उन के ऊपर भी हम पूर्नावचार करने का मौका मिले, कोई नियम या प्रक्रिया ऐसी बनायी आये जिस के ग्रन्दर पास किए हुए क्लाबेज के उत्पर हम पूनविचार कर सकें।

Some Hon. Members rose.

MR. DEPUTY-SPEAKER: Is there any need for a discussion on this?

SHRI DINEN BHATTACHARYYA (Scrampore): With regard to the Government's decision to reconsider that clause, the point is this. You see how they are behaving with the Muslim sections in our country. At the time when this clause was considered, they did not mind it; Shri Shamim raised that point at that

## 95 Code of Criminal SEPTEMBER & 1973

## [Shri Dinen Bhattacharyya]

tme. It was not accepted by the hon. Minister. At the time of elections you are prepared to reconsider. There is a clause which goes against the Directive Principles of the Constitution. Did you consider that? We have tabled 400 amendments; you did not have the courtesy to accept one of them. Mr. Joarder and Mr. Limaye and others are fighting some of these clauses; you did not concede a single amendment. You are asking us again and again to do this and to do that We are not against that point mentioned by you . (Interruptions)

श्वी नामी म ग्रहम शरीम (श्रीतगर) जना मझे भी मधा जिससा ही लग नात थे 100 फी दी इनफ र ने कि गम भाष को बीटर जरू रमझना चारिंग, रोनिन निर्फ बोटन ही ननी भगता वाहिन कोटन होने में गहले वह गा इसान है, उस के कुछ मगायत है उन् ने गछ दर्यन्त त, "न ना ग्या रखना चारिय । लेनिन एक बात पर में थाडा सा कि गई के जाता नाहता ह----जो इल्जाम इस मृत्व वी सरवार पर है, बह ज्हुन हा रा इस मुल्क की हर सियामी जमायत पर है। इस लिए मैं तमाम सिथामी जमाइतो से गुजारिश करूगा--माइन्दा भी भीग इस वक्त भी----इस बात बा जम्बर स्थाल ग्ले कि उस की समस्या को, उम की मुश्विलो को, उसके दूख दद को इमानी मतह पर जाचे । यह मही है कि हकूमन की तवज्जह कई बार इस पर दिलाई गई कि इस तरह का कानून पास करने से मुस्लिम पर्मतल ला वा इन्टरकियरेस होगा । शेख इवाहीम मुलेमान सेठ साहब ने कई बार झलनी तकरीरों में इस बात का , जिन्न किया था, लेकिन उस को नही माना

अम्बा । अस्ति कर किलस्तित के जवीकं जवाकं जाज के थीर, सूझे मालुफ हथा कि आश्चितिस्ट्री ने जी यह कजेस्ट किया था कि इस तरह से इस सब को पास करने के मुस्लिम वसैनल ला में इन्टरफियरेंस होगा झौद यह उन बयानात के खिलाफ़ होगा जो हुकुमत ने, ला मिनिस्टर ने बार बार दिये है कि मुस्लिम पर्सनत ला मे इन्टरफियरेंस नही किया जायेगा ।

म्रथ में मधु निमये जो योग वाकी तमाम इल्ला के गुआतं अ वरूगा कि इस प्रेषु को दूल प्राप्त के माम्गो का लेकर कल्ट्रावर्सल न बनाये, गयाति इसना ताल्लुवर मुस्लमानो के परग्तन का से हा। द्रेश में जन्द्रावर्सी ग्री हार्न चाहिय। फारमी में एक वड़ावन है--देश आपद दुरुव्त प्राप्त । यह स्परमार हमका बेमकल, के जाम करती है, लकिन एव आज एसा चाल झाया है कि इस बेम्रवल सरकार को बुछ बक्त पहले म्रवल या गई, इम लिये हम को इस का खैर-मकदम करना चाहिये।

[شری شمغم احمد شمغم (سریفکر): جفاب- منجھے غری مدھو لھملے کی 'آس بات سے IOD فیصدی اتلاق ہے کہ مسلماں کو روڈر ضرور سنجھلا چاھلے۔ لیکن صرف ووڈر ھی نہیں سنجھلا چاھلے۔ چاھلے، ووڈر ھونے سے پہلے وہ ایک انسان غراسکے کتچھ مسائل ھیں - اس کے کتچھ دکھ درد ھیں - ان کا خھال رکھلا چاھلے لیکن ایک بات پر مین تھوڑا ملک کی سرکار پر ھے - وہ بہمت حد 97 Code of Criminal BHADRA 12, 1895 (SAKA) Procedure Bill 98

چانس آیا ہے کہ اس بے عقل سرکار کو کمچه وقت پہلے عقل آگلی اس ليم هم كو اس كا خهر مقدم رنا [- 284g श्री राम रतन शर्मा . उपाध्यक्ष महादय.

जान्ता फौजवारी किसी अमायत, किसी धर्म मौर किसी मजहब कं, ले कर नही बनाया गया और क्लाज 125 के, जब इस मदन में पास किया तो काफी से,च-समझ कर, विचार-विमर्ध करने के बाद पास किया । श्रीमान्, मुझ को ग्राश्चर्य है वि किसी परर्सुनल लाकी बात महा पर क्यों लाई जाती है? स्त्री चाहे मुसलमान की हो प्रथवा हिन्दू की हो वह स्त्री है। यदि उसे बगैर झपराध छोडा जाता है तो उसे मेनटेन किया जाना बाहिये। उसे केवल धर्म एव नीति के के आधार पर निर्वाह भन्ते (Maintenance Allowance) में पृथक नहीं किया 31 सकता ।

एक बात बहुन ही भावनात्मक कही है----लेविन उस के जो महत्वपूर्ण पहल इम्पाल्ब्ड है उस को नहीं देखा गया छं.टा बच्चा, इल्लेजिमिनेट चाइल्ड धथवा लेजिमिनंट बाइल्ड को मन्टेन करने के लिये प्रगर कोई स्पीडी प्रेंसगिडन रखना चाहे तो इस मे हिन्द भार मुसलमान की बान उठाई जायेगी।

MR. DEPUTY-SPEAKER: At the moment, the main question is whether we should hold over the passing of this Bill in view of the fact that the Government wants to reconsider clause 125. You can make your submissions at that time.

ধ্য তালহমন সপা श्रीमान्, बह समय निकल गया । सगर झब कोई प्रावीजन बदलना बाहते है तो किस प्रोसीजर

تک اس ملک کی و ۔ بهاسی بعمامت ہر بھی ہے ۔ اس لگے میں تمام سیاسی جساعتوں سے گزارش کرونتا ، آئندند بھی أروابس وقت بهى والمن بانت كا ضرور شیال رکھیں کہ ممسلے کوہ اس کی مشکلوں کوہ اس کے دکھ درد کر انسانی سطیم پر جانعهیں ۔ یہ معیم ہے کہ نہیہ کئی بار اس پر دلائی گلی کہ اِس طرح کا قانوں پاس کرنے سے مسلم پرسلل لاکا انگرفہرنس هرة - شهتم ابراههم سليمان سهاله صاحب، نے کئی بار اینی تقریروں میں أس بات كاذكر كها تها ، ليكن أسكو تہیں ماتا گیا ۔ میں نے اس سلسلے میں مزید کہوے کی اور متے معلوم ہوا که لا ملسٹری نے یہ صلح دی تھی که اس طرح ہے لا کو پاس کرنے سے مسلم پرسلل لا میں انڈرفیرنس هوکا اور یہ الی ریانات کے خلف مولا جو حکوم عد نے، لا منسترنے بار بار ادبیئے ہیں کہ مسلم پرسٹل لا میں الٹرقیرنس نہیں - that has

اب مهن مدهو لهنگ چی اور پالی دام دوستوں - بر گزارش کرونکا که اس اِشو کو دوسرے کلانیز کے معاملے کولے کر کفترورشیل نه بدانهی کیرنکه اس کا تعلق مسلمانون نه پرښلل لا س هـ-اس میں کلترور سی تھیں ہوتی بھاھگے۔ فارسی مہن آیک کیاوت نے دیر آید درست آيد - يھ سرکار همهمه ، به عقلي کے کام کوتی بھ لیکن آے ایک ایسا 1620 LS- 5

(भी राम रतन शर्मा]

गा प्रैक्टिम के अ।अतर पर करना नाहते है ----आप किस नियम के प्रन्तर्गत एस( करेगे )

MR DEPUTY-SPEAKER: We are concerned with the procedure.

SHRI SOMNATH CHATTERJEE: Clause 125 has already been passed while the House has been considering this Bill clause by clause Underrule 89 the Speaker may, if he thinks fit, postpone the consideration of 8 clause. But how can this apply when the clause has already been passed So far as the rules are concerned, there is no provision for putting in an amendment in respect of a clause which has been passed. Secondly, we do not know what is the proposed amendment. There are certain 85sumptions about certain provisions which are going to be applied to certain communities We must know what the amendments are before we could even consider our attitude We do not know what amendments are going to be proposed. Although this clause was passed last Saturday, till 3 O' Clock today we do not know the thinking of the Government on this matter. Then, how can we do it under the rules unless the rules are suspended? Firstly, we must know the thinking of the Government,

MR. DEPUTY-SPEAKER: I think the situation procedurally is not as simple as it appears to be. I would like the House to consider this very coolly and very calmly Whatever I do here must not be irregular. At least I cannot be a party to any irregularity. We must do things in я regular way. Government have come forward with this suggestion that they would like postponment of the consideration and passing of the Bill in view of the fact that they would like to have a second look at one clause that has been passed. I think that is a very legitimate thing. It shows their concern that certain things should not be done in a hurry. It is also true that we have gone through such a long Bill in a hurry. In any case, there are difficulties this way and that way. According to the rules, in the first place this clause has been passed; the House has finished with it. If at all this clause has to be reconsidered, nothing stands in the way of the Government to come forward with a motion to say that in view of certain things this clause may be reconsidered. They can bring forward a motion on anything. But here the problem arises because here is a definite rule in the Rules of procedure, namely, rule 338, which says:

"A motion shall not arise a question substantially identical with one on which the House has given a decision in the same session."

So, unless this rule is suspended, I do not know whether under the rules you can bring this motion that this clause has to be reconsidered. I am just pointing out to the Government the procedure But the House is the master if its own procedure; it can suspend the rules, it can do this or that. This is the position

SHRI DINESH JOARDER: Since many of the provisions of this Bill require detailed consideration, we requested both the Home Minister and the Minister of Parliamentary Affairs that the consideration of this Bill should be postponed till the next session. Yet, they hurried through not only clause 125 but many other clauses which now require reconsideration by the Minister as well as other Members. So, I would request the Minister that the passing of this Bill should be postponed now and it should be taken a fresh in the next session. The Minister should call all the opposition leaders and other interested Members of Parliament to reconsider not only this clause but other stringent and oppressive measures and then come to a consensus so that this Bill can be passed unanimously in the next session.

SHRI G. VISWANATHAN: Now Government want to reconsider clause 125, which has already been passed in this House. For that purpose they want adjournment of this debate for one hour. If they want postponement, if they want to reconsider any provision, then they will have to circulate the amendments.

MR. DEPUTY-SPEAKER: First it will have to be postponed.

SHRI G. VISWANATHAN: We want to know the amendment first and then consider it. So far as procedure is concerned, unless rule 338 is overcome, it cannot be taken immediately. The Minister has to move first for suspension of the rules and then he has to move for the adjournment of the debate. It is legitimate for us to ask then whether the other clauses to which the opposition has taken objection would also be reconsidered along with clause 225. It is the usual policy of the Government to act in a hurry and regret later. Take the case of the Aligarh Muslim University Act. They rushed through it and then they had second thoughts. In the case of Mulki Rules, even though we opposed it, they passed it in indecent haste and now they are in the soup. It is better to postpone it, take enough time to consider it and then bring it before the House.

श्री राम रतन झर्मा मेरी प्रायंना है इसको पोस्टपोन करे झगले सेशन मे लावें तव तक इसको मोच समझ ले क्योवि इसमे कोई जल्दी नही है. एक जाब्या फीजदारी पहले से मौजूद है जिसकी तहन काम चल रहा है। इस बिल को झभी पाम करने की कोई अस्टरत नही है, इसके लिए समय दिया आये झीर सोच समझ कर झगले सेशन मे लाया आये।

PROF. MADHU DANDAVATE (Rajapur): The only way is to suspend the rules. In that case there will be no difficulty.

श्री **मध्रु सिनेय** में चाहता हूं कि आप ऐसी व्यवस्था दे जिसमे बिल्कुल जल्द-बाखी न हो, पक्षपात न हो, भीर जितने इसमे जो खराब वसाजेज है उन सभी पर पुनविचार करने का संका मिले। यह सभी लागो के राथ है। 1-3 के बारे मेदा राय नहीं है।

MR. DEPUTY-SPEAKER: Has the Minister anything to say on this?

SHRI K. RAGHURAMAIAH: The consideration of this Bill should be postponed for an hour.

# श्री मधु लिमये: पहले पाम कीजिए

कि पुनर्विचार के दौरान इनपर भी चर्चा होगी

SHRI K. RAGHURAMAIAH: So far as the Government is concerned, as I have made it very clear, it wants to reconsider clause 125. So, this discussion may be postponed by one hour. In the meanwhile, the discussion on floods would be over. If the hon. Members of the opposition want to give us suggestions about any other clauses, we will consider them also.

भी मधु लिमये : पहने पास की जिए कि इन क्लाजेज पर पुनविचार होगा-105 108, 109, 110, 125 144 ग्रादि ।

SHRI K. RAGHURAMAIAH: So far as we are concerned, we are requesting the House to give us time to have a reconsideration of clause 124-A,

श्री **मयु लिनेय** रत राडिंग नहीं होनी चाहिये, यह इनकी गलती है। 15 brs.

DEPUTY-SPEAKER: There MR. is nothing wrong in having a second look. I personally feel that should be the spirit. But I would like to run this House according to the Rules of the House. Even if it is an adjournment of one hour, it is an adjournment of discussion on this Billit may be one hour; it may be one day, whatever it is. Therefore, I think, if the Minister wants it, he should come with a formal motion under Rule 109 that the debate on the Bill be adjournment by whatever time it is. I will formally put it to the House. In the meanwhile, you sort out things.

SHRI K. RAGHU RAMAIAH: I would like to move the following motion: I move:

"That Rule 338 of the Rules of Procedure and Conduct of Business in its application....

MR. DEFUTY-SPEAKER: This does not apply at this stage. At this stage, what you should move is only for adjourning the debate on this Bill. That will come only at that stage when you come with that motion.

SHRI K. RAGHU RAMAIAH: I move:

"That the debate on this Bill be adjourned for one hour."

SHRI MADHU LIMAYE: Which Rule?

SHRI K. RAGHU RAMAIAH: Rule 109. May I quote the rule for the convenience of the House?

MR. DEPUTY-SFEAKER: May I tell you that I have, again and again, drawn your attention to that Rule?

SHRI K. RAGHU RAMAIAH: Rule 109 says:

"At any stage of a Bill which is under discussion in the House, a motion that the debate on the Bill be adjourned may be moved with the consent of the Speaker."

I ask for your consent to move the adjournment of the debate on this Bill under this Rule.

श्री सभ् सिमेध : उपाध्यक्ष महोदय मेरा मब्स्टोट्यूट मोशन है इम पर। इससे, डोटिस बा कोई मवाख तही है। इनके लिए नहीं है। नो मेरे लिए भी नहीं है। मैं जनता के संधिकारों के लिए लड्या सौर इनकी अजमाती चलने नहीं दया।

में कहना चाहता हू कि मैं भी स्थयन का प्रस्ताव कर रहा हूं लेकिन मेरे प्रस्ताव की वर्धिंग यह रहेसी-ताकि सबन क्लाज 106, 108, 109, 110, 144, 167, 341 पर पुनर्गिचार कर सकें। MR. DEPUTY-SPEAKER: I think, even Mr. Limeye is also confused now. I will explain to you how you are confused.

All this will come only when we resume the discussion, not now.

Now, the question is:

"That the debate on this Bill be adjourned."

That formal motion has been moved by the Minister. I have accepted it. I put that to the House,

भी मयु लिमेब रूल 109 में कोई ऐसा प्राविधान नही है जिसमे माप मेरे सम्स्टीट्यूट मोणम को खरम कर सके!-यह इस तरह है

"At any stage of a Bill which is under discussion in the House, a motion that the debate on the Bill be adjourned may be moved with the consent of the Speaker."

कारण देकर भी मैं मब्स्टीट्यूट मोमन दे सकसा हू इसम विल्कुल कोई रोक नही है। ब्रह्स इसलिए स्थगिन करना चाहिये ठाकि इस साम क्लाच 106 108 110, 144, 167, 341 पर पुनर्विचार करना चाहते हैं।

DEPUTY-SPEAKER: Now I MR. will do it this way. The Minister has moved a motion that the discussion on the Bill be adjourned, and I have accepted it; he has done it under the relevant rule-I suppose, all this has gone on record-although it was done verbally. Now, Mr. Madhu Limaye-I will take it that way-has moved a substitute motion giving the reasons. That is the only thing. The Minister has not given any grounds, but Mr. Madhu Limaye has given the grounds. (Interruptions) Mr. Madhu Limaye has given a substitute motion giving the grounds-We want to adjourn in order to reconsider these Clauses'. That is the only difference.

Now I will put these motions to the House. SHRI SOMNATH CHATTERJEE: Sir, I move:

"That the debate on the Code of Criminal Procedure Bill, 1972, be adjourned till the next Session."

MR. DEPUTY-SPEAKER: Now there are three motions....

SHRI K. RAGHU RAMAIAH: I have moved for adjournment for an hour. (Interruptions)

SHRI G. VISWANATHAN: He did not say that it was for an hour. Now he cannot move an amendment to his own motion.

SHRI K. RAGHU RAMAIAH: I said it then. Even when I talked to you all and later on also, I said one hour.

SHRI DASARATHA DEB (Tripura East): The Code of Criminal Procedure Bill is sought to be passed hurriedly. Now the criminal mind of the Treasury Benches has come to light.

**PROF. MADHU DANDAVATE:** If you check up the record, you will find that, when the Minister read out his motion, he said only that the Bill be adjourned. (Interruptions)

SHRI K RAGHU RAMAIAH: If you follow the tenor of my whole speech, it is obvious. Also in the previous conversations that I had with the leaders, I had made my intention very clear. Let us not be too technical. I made it very clear--and there is no secrecy about it--that the adjournment was for one hour. That was the pith and substance of my motion. (Interruptions)

MR. DEPUTY-SPEAKER: Order, please. I am really convinced that all the members including the Minister need a holiday now because they have been so much under pressure that everybody got a little confused. I do not know what is on the record; whatever Mr. Raghu Ramaiah has vaid or has not said, his intention has always been for adjournment for one

hour. Here I have a letter from him which he had written just before these things came up in the House in which he has said—I will read it out; it will take me a little effort because his hand-writing is as good as mine:

"Before the voting on Clauses is over, I request, the Bill may be postponed an hour..."

SHRI MADHU LIMAYE: Rule it out. Sir. What is this-'may be postponed'?

MR. DEPUTY-SPEAKER: "...as the Government are reconsidering the Clauses."

This is what he wrote to me.

Anyway, let us not be too hairsplitting. Let us take it that he means one hour.

Now, I have three motions here ...

SHRI PILOO MODY: This sort of charity to the Minister.

MR. DEPUTY-SPEAKER: One is by Mr. Somnath Chatterjee that further discussion on this Bill be adjourned to the next session. The second one is by Mr. Madhu Limaye—he has given in writing also—that the further discussion on the Code of Criminal Procedure Bill be adjourned to enable reconsideration of the following clauses: 106, 108, 109, 110, 144, 167 and 341.

AN HON MEMBER; 420 also.

MR DEPUTY-SPEAKER: You may be found of 420, but I am not.

These two motions are amendments to the motion of Mr. Raghu Ramaiah. Therefore, I will put these amendments first. I will put the motion of Mr. Somnath Chatterjee first. The question is:

"That the debate on the Code of Criminal Procedure Bill, 1972, be adjourned till the next Session."

The Lok Sabha divided:

SEPTEMBER 8, 1973

Division No. 19) AYES Bade, Shri R. V. Bhagirath Bhanwar, Shri Bhattacharyya, Shri Dinen Bhattacharyya, Shri Jagadish Bhattacharyya, Shri S. P Chatterjee, Shri Somnath Chaudhary, Shri Ishwar Dandavate, Prof. Madhu Das. Shri R. P. Deb. Shri Dasaratha Dutta, Shri Biren Goswami, Shrimati Bibha Ghosh Guha, Shri Samar Halder, Shri Krishna Chandra Hazra, Shri Manoranjan Joarder, Shri Dinesh Kachwai, Shri Hukam Chand Krishnan, Shri E. R. Krishnan, Shri M. K Limaye, Shri Madhu Malik, Shri Mukhtiar Singh Maran, Shri Murasoli Mavalankar, Shri P. G Mehta, Shri P. M Mishra, Shri Shyamnanda 1 Mody, Shri Piloo Mukherjee, Shri Samar Mukherjee, Shri Saroj \*Murmu, Shri Yogesh Chandra Nayak, Shri Baksi Nayar, Shrimati Shakuntala Pandeya, Dr Laxminarain

(15.16 hrs. Parmar, Shri Bhaljıbhai Pradhan, Shri Dhan Shah \*Rajdeo Singh, Shri Ramkanwar, Shri Rao, Shri M. Satyanarayan Reddy, Shri B. N. Roy, Dr. Saradish Saha, Shri Ajit Kumar Saha, Shri Gadadhar Sharma, Shri R. R. Shastri, Shri Ramavetar Singh, Shri D. N. Solanki, Shri Somchand Thevar, Shri P. K M. Verma, Shri Phool Chand Viswanathan, Shri G Yadav, Shri G. P. Yadav, Shri Shiv Shanker Prasad NOES Achal Singh, Shri Aga. Shri Syed Ahmed Ahirwar, Shri Nathu Ram Appalanaidu, Shri Austin, Dr. Henry Azad, Shri Bhagwat Jha Babunath Singh, Shri Banamali Babu, Shri Basumatari, Shri D. Bhargava, Shri Basheshwar Nath Bheeshmadev, Shri M. Brahman, Shri Rattanlal Brahamanandji, Shri Swami Chakleshwar Singh, Shri Chandrakar, Shri Chandulal Chandrika Prasad, Shri

\*Wrongly voted for Ayes

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Chawla, Shri Amar Nath Chhotey Lal, Shri Chhuiten Lal, Shri Daga, Shri M. C Das, Shri Anadi Charan Daschowdhury, Shri B. K. Deo, Shri S. N. Singh Desai, Shri D. D. Deshmukh, Shri K. G. Dhamankar, Shri Dube, Shri J. P. Engti, Shri Biren Gautam, Shri C. D. Gogoi, Shri Tarun Gokhale, Shri H. R. Gomango, Shri Giridhar Goswami, Shri Dinesh Chandra Gowda, Shri Pampan Hansda, Shri Subodh Hari Singh, Shri Jadeja, Shri D P. Jaffer Sharief, Shri C. K. Jeyalakshmi, Shrimati V. Jha, Shri Chiranjib Joshi, Shrimati Subhadra Kadam, Shri Dattajirao Kadam, Shri J. G. Kader, Shri S. A. Kailas, Dr. Kamla Kumari, Kumari Kasture, Shri A S Kinder Lal, Shri Kotoki, Shri Liladhar Krishnan, Shri G. Y. Lekshminarayanan, Shri M. R. Lutfal Hague, Shri Mahajan, Shri Vikram Mahajan, Shri Y. S. Majhi, Shri Gajadhar Malaviya, Shri K. D. Mallikarjun, Shri Mandal, Shri Yamuna Prasad Maurya, Shri B. P. Mehta, Dr. Mahipatray Mishra, Shri G. S. Mishra, Shri Jagannath Mohan Swarup, Shri Mohsin, Shri F. H. Muhammed Khuda Bukhsh, Shri Munsi, Shri Priya Ranjan Das Nahata, Shri Amrit Naik, Shri B. V. Negi, Shri Pratap Singh Oraon, Shri Tuna Painuli, Shri Paripoornanand Pandey, Shri Damodar Pandey, Shri Krishna Chaudra Pandey, Shri Narsingh Narain Pandey, Shri R. S. Parashar, Prof. Narain Chand Paswan, Shri Ram Bhagat Patel, Shri Natwarla] Patel, Shri Ramubhai Patil, Shri Anantrao Patil, Shri E. V. Vikhe Pradhani, Shri K. Raghu Ramaiah, Shri K. Ram, Shri Tulmohan Ram Swarup, Shri Ramji Ram, Shri

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Code of Criminal SEPTEMBER 3, 1978 Procedure Bill

Rao, Shrimati E. Radhabai A.

Rao, Shri Jagannath

Rao, Dr. K. L.

Rao, Shri Nageswara

Rathia, Shri Umed Singh

Reddy, Shri K. Ramakrishna

Reddy, Shri M. Ram Gopal

Richhariya, Dr. Govind Das

Roy, Shri Bishwanath

Saini, Shri Mulki Raj

Samanta, Shri S C.

Sanghi, Shri N. K.

Sant Bux Singh, Shrt

Sarkar, Shri Sakti Kumar

Sathe, Shri Vasant

Savitri Shyam, Shrimati

Sethi, Shri Arjun

Shailani, Shri Chandra

Shambhu Nath, Shri

Shankaranand, Shri B.

Sharma, Shri A, P.

Sharma, Shri Nawal Kishore

Shashi Bhushan, Shri

Shastri, Shri Biswanarayan

Sinha, Shri R. K.

Sohan Lal, Shri T.

Stephen, Shri C. M.

Sunder Lal, Shrl Suryanarayana, Shri K. Tiwary, Shri D. N. Tiwary, Shri K. N. Unnikrishnan, Shri K. P. Vekaria, Shri Verma, Shri Sukhdeo Prasad Virbhadra Singh, Shri Yadav, Shri Karan Singh

MR. DEPUTY-SPEAKER: The Result of the Division. Ayes. 50; Noes. 127

The motion was negatived.

MR. DEPUTY SPEAKER: Now I will put the substitute motion of Shri Madhu Limaye to the vote of the House.

The question is

.

"That the Debate on the Code of Criminal Frocedure Bill be adjourned to enable reconsideration of the follow ng Clauses: 106, 108, 109, 110 144, 167 and 311"

The Lok Sabha divided:

Suggert, Stirt Disweindra, on	
Shastri, Shri Raja Ram	Division No. 28) (15.21 hrs. AYES
Shenoy, Shri P. R.	Bade, Shri R. V.
Shetty, Shri K. K	Bhagirath Bhanwar, Shri
Shivnath Singh, Shri	Bhattacharyya, Shri Dinen
Shukla, Shri B. R.	Bhattacharyya, Shri Jagadish
Sinha, Shri R. K.	Bhattacharyya, Shri S. P.
Sohan Lal, Shri T.	Chatterjee, Shri Somnata
Stephen, Shri C. M.	Chaudhary, Shri Ishwar
•The following Members also recorded their votes for NOES:	

Servashri Rohan Lal Chaturvedi. D. Kamakshajah, V. Tulsiram Murmu.

Shrikrishna Agarwal, Rajdeo Singh and Yegash Chandsa

113 Code of Criminal BHADRA 12, 1895 (SAKA) Procedure Bill

Dandavate, Prof. Madhu Das, Shri R. P. Deb, Shri Dasaratha Dutta, Shri Biren Goswami, Shrimati Bibha Ghosh Guha, Shri Samar Haldar, Shri Madhuryya Halder, Shri Krishna Chandra Hazra, Shri Manoranjan Joarder, Shri Dinesn Kachwai, Shri Hukam Chand Krishnan, Shri E R Krishnan, Shri M. K. Limaye, Shri Madhu Malik, Shri Mukhtiar Singh Maran, Shri Murasoli Mavalakar, Shri P. G. Mehta, Shri P. M. Mishra, Shri Shyamnandan Mody, Shri Piloo Mohammad Ismail, Shri Mukherjee, Shri Samar Nayak, Shri Baksi Nayar, Shrimati Shakuntala Pandeya, Dr. Laxminarain Parmar, Shri Bhaljibhai Patel, Shri H. M. Pradhan, Shri Dhan Shah Ramkanwar, Shri Rao, Shri M. Satyanarayan Reddy, Shri B N.

Roy, Dr. Saradish Saha, Shri Ajit Kuma, Saha, Shri Gadadhar Shamim, Shri S. A. Sharma, Shri R R. Shastri, Shri Ramavatar Singh, Shri D. N. Solanki, Shri Somchand Thevar, Shri P. K. M. Verma, Shri Phool Chand Viswanathan, Shri G. Yadav, Shri G. P Yadav, Shri Shiv Shanker Prasad NOES Achal Singh. Shri Aga, Shri Syed Ahmed Agarwal, Shri Shrikrishna Ahırwar, Shri Nathu Ram Ambesh, Shri Appalanaidu, Shri Austin, Dr. Henry Azad, Shri Bhagwat Jha Babunath Singh, Shri Banamah Babu. Shri Basumatarı, Shri D. Bhargava, Shri Basheshwar Nath Bheeshmadev, Shri M. Brahman, Shri Rattanlal Brahmanandji, Shri Swami Chakleshwar Singh, Shri Chandrakar, Shri Chandulal

SEPTEMBER 3, 1973

Chandrika Prasad, Shri Chaturvedi, Shri Rohan Lal Chawla, Shri Amar Nath Chhotey Lal, Shri Chhutten Lal, Shri Daga, Shri M C. Das, Shri Anadi Charan Daschowdhury, Shri B. K. Deo, Shri S. N. Singh Desai, Shri D. D. Deshmukh, Shri K. G. Dhamankar, Shri Dhusia, Shri Anant Prasad Dube, Shri J. P. Engti, Shri Biren Ganga Devi, Shrimati Gautam, Shri C. D. Gogoi, Shri Tarun Gokhale, Shri H R. Gomango, Shri Giridhar Goswamı, Shri Dinesh Chandra Gowda, Shri Pampan Hansda, Shri Subodh Hari Singh, Shri Jadeja, Shri D. P. Jaffer Sharief, Shri C K. Jeyalakshmi, Shrimati V. Jha, Shri Chiranjib Joshi, Shrimati Subhadra Kadam, Shri Dattajirao

Kadam, Shri J. G. Kader, Shri S A. Kailas, Dr. Kamakshaiah, Shri D Kamble, Shri T. D. Kamla Kumari, Kumarı Kasture, Shri A. S. Kinder Lai, Shri Kotoki, Shri Lıladhar Krishnan, Shri G. Y. Lakshminarayanan, Shri M R. Laskar, Shri Nihar Lutfal Haque, Shri Mahajan, Shri Vikram Mahajan, Shri Y. S. Mahishi, Dr. Sarojuu Majhi, Shri Gajadhar Malaviya, Shri K. D. Mallikarjun, Shri Mandal, Shri Yamuna Prasad Maurya, Shri B, P Mehta, Dr. Mahipatray Mishra, Shri Bibhuti Mishra, Shri G. S. Mishra, Shri Jagannath Mohan Swarup, Shri Mohapatra, Shri Shayam Sunder Mohsin, Shri F. H. Muhammed Khuda Bukhsh, Shri Munsi, Shri Priya Ranjan Das

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Murmu, Shri Yogesh Chandra Nahata, Shri Amrit Naik, Shri B. V. Oraon, Shri Tuna Painuli, Shri Paripoornanand Pandey, Shri Damodar Pandey, Shri Krishna Chandra Pandey, Shri Narsingh Narain Pandey, Shri R. S. Parashar, Prof. Narain Chand Paswan, Shri Ram Bhagat Patel, Shri Natwarlol Patel, Shri Ramubhai Patil. Shri Anantrao Patil, Shri E. V. Vikhe Pradhani, Shri K. Raghu Ramaiah, Shri K. Rajdeo Singh, Shri Ram, Shri Tulmohan Ram Swarup, Shri Ramji Ram, Shri Rao, Shrimati B. Radhabai A. Rao, Shri Jagannath Rao, Dr. K. L. Rao, Shri Nageswara Rathia, Shri Umed Singh Reddi, Shri P. Antony Reddy, Shri K. Ramakrishna Reddy, Shri M. Ram Gopal Reddy, Shri P. Narasimha Richhariya, Dr. Govind Das Roy, Shri Bishwanath Saini, Shri Mulki Raj

Samanta, Shri S C. Sanghi, Shri N. K. Sant Bux Singh, Shri Sarkar, Shri Sakti Kumar Sathe, Shri Vasant Savitri Shyam, Shrimati Sethi, Shri Arjun Shailani, Shri Chandra Shambhu Nath, Shri Shankaranand, Shri B. Sharma, Shri A. P Sharma, Shri Nawal Kisore Shashi Bhushan, Shri Shastri, Shri Biswanarayan Shastri, Shri Raja Ram Shenoy, Shri P. R. Shetty, Shri K. K. Shivnath Singh, Shri Singh, Shri Vishwanath Pratap Sinha, Shri R. K. Sohan Lal, Shri T. Stephen, Shri C. M. Sunder Lal, Shri Suryanarayana, Shri K. Tiwary, Shri D. N. Tiwary, Shri K. N Tulsiram, Shri V. Unnikrishnan, Shri K. P. Vekaria, Shri Verma, Shri Sukhdeo Prasad Virbhadra Singh, Shri Yadav, Shri Karan Singh MR. DEPUTY-SPEAKER: The result\* of the division is: Ayes-51; Noes-142. The motion was negatived.

\*Shri B. R. Shukla also recorded his vote for Noes,

MR. DEPUTY-SPEAKER: Now we take up Shri Raghu Ramaish's motion. The question is:

"That the debate on the Bill be adjourned for one hour".

The motion was adopted.

#### 15.23 brs.

#### DISCUSSION RE: FLOOD SITUA-TION IN THE COUNTRY

MR. DEPUTY-SPEAKER: As agreed to by the House earlier, we take up a short discussion on the flood situation in Gujarat, Rajasthan and other parts of the country.

I do not know we can really do it in one hour. I have, before me, a list which I have received. It has the names of 21 Members who have already given their names; there may be a few others who have not given their names. Even if I allow five minutes to each-even if I allow two or three minutes it does not matterit comes to more than one hundred minutes, without the Minister. So, I really do not know. Anyhow, the House has decided for one hour. I shall give one or two minutes each. 1 do not know what really you will say in two to three minutes. I do not understand this. I have placed it before the House. It is now you to decide.

THE MINISTER OF PARLIA-MENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): So also it is understood that the Criminal Procedure Code Bill will be taken up after this.

MR. DEPUTY-SPEAKER: I think let us proceed on this basis. I will give five minutes each. Otherwise it becomes a little farcical as to what one can say in one or two minutes. I shall go according to the names in the list I have got. Shri P. M. Joshi, He is not here. Shri D. D. Desai.

SHRI D. D. DESAI (Kaira): Mr. Deputy-Speaker, Sir, Gujarat has been flooded by overflowing rivers water. Water, as such, is rather a rare commodity in India. Every droop of rainwater is required to be collected, preserved and properly used. Water management is an important job and we should have floods water damage in the country. This reflects on our in capability to manage water. As I said earlier, this is one of our scarcest commodities. Last year we had in Gujarat a very bad drought. And that drought was on account of shortage of water rainfed in as well as in other areas. There was also scarcity of power which resulted in an additional difficulty The time that is given to us for discussion is comparatively inmited Therefore, I shall do my job of it.

The rivers of India flowing westwards are more or less converging in the plains of Gujarat It is necessary for the country to have a proper water management system for conserving all the water that falls during the rainy season in the respective The management system for areas conserving all the water that falls during the rainy season in the respetive areas The management of water is to be so organised that water may be utilised for irrigation industriat and drinking purposes Here, the biggest water source is the Nar-This project however hat mada. been held up for several years We know the difficulties. But the people of Gujarat are extremely generous, charitable and magnam mous. The Madhya Pradesh people are our friends; they should not think that we belong to different coutries. After all, Gujarat is part of India and so is Madhya Pradesh, and the people of both States are 811 Indian citizens only. So, we would like to see that none of the people is hurt, but on the contrary, whatever gains come out of the Narmada project are not only shared, but, these people who suffer on account of the Narmada being fully utilised 0.3